



## The Kalyani University Act, 1981

Act 40 of 1981

**Keyword(s):**

**Affiliated, College, Convocation, Employee, Government College, Governor, Hall, Librarian, Non-teaching Staff, Minister, Principal, Registered Graduate, Regular Student, Statutes, Teacher, Teacher of University, University, University Laboratory, University Professor**

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# West Bengal Act XL of 1981

## THE KALYANI UNIVERSITY ACT, 1981.

AMENDED

West Ben. Act XXIII of 1983.  
West Ben. Act VII of 1985.  
West Ben. Act XXV of 1985.  
West Ben. Act XX of 1986.  
West Ben. Act VIII of 1988.  
West Ben. Act XII of 1995.  
West Ben. Act IX of 1998.  
West Ben. Act XVII of 1999.  
West Ben. Act XII of 2001.

[22nd December, 1981.]

*An Act to provide for the reconstitution of the University of Kalyani and for certain matters incidental thereto and connected therewith.*

Whereas it is expedient to reconstitute the University of Kalyani to enable it to function more efficiently as a University encouraging and providing for instruction, teaching, training and research in various branches of learning and courses of study, promoting advancement and dissemination of knowledge and learning, and extending higher education, to meet the growing needs of society and to make the constitution of various authorities or bodies of the University more democratic;

It is hereby enacted in the Thirty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

### CHAPTER I

#### Preliminary

1. (1) This Act may be called the Kalyani University Act, 1981.

(2) This section and section 55 shall come into force at once; and the remaining provisions of this Act shall come into force on such date or dates as the State Government may, by notification in the *Official Gazette*, appoint, and different dates may be appointed for different provisions of this Act.

Short title  
and  
commence-  
ment.

*(Chapter I.—Preliminary.—Section 2.)*

## Definitions.

2. In this Act, unless there is anything repugnant in the subject or context,—

- (1) "affiliated" in relation to a college or an institution means affiliated to the University of Kalyani as constituted prior to the appointed day and continuing as such immediately before such day or affiliated to the University under this Act;
- (2) "appointed day" means the date referred to in sub-section (5) of section 55;
- (3) "college" means a college established or maintained by, or affiliated to, the University;
- (4) "convocation" means a meeting of the Court for the purpose of conferring degrees, titles, diplomas, certificates or other academic distinctions;
- <sup>1</sup>(4A) "districts" means the districts of Nadia and Murshidabad;
- (5) "employee" in relation to the University means any person employed by the University;
- (6) "financial year" means the year ending on the 31st day of March;
- (7) "Government College" means a college maintained and managed by the State Government;
- (8) "Governor" means the Governor of the State of West Bengal;
- (9) "hall" or "hostel" means a unit of residence for students, teachers, officers or non-teaching staff recognised by the University;
- (10) "Librarian" means,—
  - (a) in relation to the University, a Librarian, Deputy Librarian, Assistant Librarian or any other person discharging the functions of a Librarian on whole-time basis, by whatever name called, appointed or recognised as such by the University, and
  - (b) in relation to a college affiliated to the University, a Librarian, Deputy Librarian, Assistant Librarian or any other person discharging the functions of a Librarian on whole-time basis, by whatever name called, appointed or recognised by the University or appointed by such college;

<sup>1</sup>Clause (4A) was inserted by s. 2 of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).

XL of 1981.]

(Chapter I.—Preliminary.—Section 2.)

- (11) "Minister" means the Minister-in-charge of Higher Education appointed as such by the Governor;
- (12) "non-teaching staff" means,—
- (a) in relation to the University, the non-teaching staff, not holding any teaching post (including part-time teaching post), appointed or recognised as such by the University, and
  - (b) in relation to an affiliated college, the non-teaching staff, not holding any teaching post (including part-time teaching post), appointed or recognised by the University or appointed by such college,
- but does not include an officer or a Librarian;
- (13) "prescribed" means prescribed by the Statutes, Ordinances, Regulations or Rules made under this Act;
- (14) "Principal" means the head of a college or of an institution, by whatever name called;
- (15) "registered graduate" means a graduate registered under this Act, at least three months prior to the date of election of members to the Court, on application in the prescribed form and on payment of a fee of one rupee:
- Provided that no person shall be eligible to be registered under this Act unless he has graduated himself from the University at least three years prior to the date of election of members to the Court;
- (16) "regular student" means,—
- (a) in relation to the University, a student who has been prosecuting his studies in a post-graduate or undergraduate department of the University under any of the '[Faculty Councils for post-graduate studies or Councils for undergraduate studies, as the case may be.] and who is not in default of payment of prescribed tuition fees and other dues of the University till such date as may be notified by the University in this behalf, and
  - (b) in relation to an affiliated college, a student who has been prosecuting his studies in an undergraduate or post-graduate degree class of such college and who is not in default of payment of prescribed tuition fees and other dues of such college till such date as may be notified by the University in this behalf;

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<sup>1</sup>Words within the square brackets were substituted for the words "Faculty Councils for post-graduate and undergraduate studies" by s. 2 of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

*(Chapter II.—The University and its Officers.—Section 3.)*

- (17) "Statutes", "Ordinances", "Regulations" and "Rules" mean, respectively, the Statutes, Ordinances, Regulations and Rules of the University made under this Act;
- (18) "Students' Union", in relation to the University or an affiliated college, means the Students' Union constituted in the manner prescribed;
- (19) "Teacher" means a Principal, Professor, Assistant Professor, Reader, Lecturer, Demonstrator, Tutor, Instructor or any other person appointed or recognised as such by the University, either whole-time or part-time, for the purpose of imparting instruction or conducting research in the University or in any affiliated college or institution;
- (20) "Teacher of the University" means a Professor, Reader, Lecturer or any other person, appointed or recognised as such by the University, either whole-time or part-time, for the purpose of imparting instruction or conducting research in the University;
- (21) "University" means the University of Kalyani as constituted under this Act;
- (22) "University Laboratory", "University Library", "University Museum" or "University Institution" means a laboratory, a library, a museum or an institution, as the case may be, maintained and managed by the University, whether established by it or not;
- (23) "University Professor", "University Reader" or "University Lecturer" means a Professor, Reader or Lecturer appointed or recognised as such by the University.

## CHAPTER II

**The University and its Officers**The  
University.

3. (1) The Chancellor and the Vice-Chancellor of the University and the members of the Court and the Executive Council, for the time being, shall constitute a body corporate by the name of the University of Kalyani.

(2) The University shall have perpetual succession and a common seal and shall sue and be sued by the name of the University of Kalyani.

XL of 1981.]

(Chapter II.—The University and its Officers.—Section 4.)

4. The University shall have the following powers, namely:—
- (1) to encourage and provide for instruction, teaching, training and research in such branches of learning and courses of study as it may think fit, and generally to promote the advancement and dissemination of knowledge and learning, and the extension of higher education;
  - (2) to establish, maintain and manage colleges, libraries, laboratories, museums and such other institutes, institutions or centres for study and research as it may deem necessary;
  - (3) to provide for specialisation of studies in colleges and for organisation by colleges of common laboratories, libraries, museums and such other institutes, institutions or centres for study and research work;
  - (4) to affiliate to itself or to recognize any college, institute, institution or centre;
  - (5) to disaffiliate any college, institute, institution or centre in any subject or subjects or to withdraw affiliation or recognition, if necessary;
  - (6) to prescribe for colleges, other than Government Colleges,—
    - (a) the constitution, powers and functions of their Governing Bodies, and
    - <sup>1</sup>(b) with the approval of the State Government,—
      - (i) the terms and conditions of service of Teachers, Librarians and non-teaching staff, and
      - (ii) rules for provident fund;
  - (7) to prescribe for colleges the rules for Teachers' Councils  
\* \* \* \* \*;
  - (8) to provide for the inspection, or investigation into the affairs, of colleges or institutions or centres recognized by it or affiliated to it and to exercise general supervision and control over them;
  - (9) to take for a period not exceeding twelve months the management of any affiliated college, institution or centre, other than a Government College, institution or centre, in order to ensure that proper standard of teaching, training or instruction is maintained therein;

Powers  
of the  
University.

Provided that the University may, if it considers necessary so to do, extend such period so, however, that the aggregate period shall not exceed eighteen months;

<sup>1</sup>Sub-clause (b) was substituted for original sub-clause by s. 8(a)(i) of the West Bengal University Laws (Amendment) Act, 1988 (West Ben. Act VIII of 1988), w.e.f. 9.8.1985.

<sup>2</sup>The words "and Provident Funds" was omitted by s. 8(a)(ii), *ibid.*

*(Chapter II.—The University and its Officers.—Section 4.)*

- (10) to dissolve the Governing Body of any affiliated college or institution or centre, other than a Government College, and, pending reconstitution of the Governing Body thereof in such manner as may be prescribed, to appoint an Administrator or an ad hoc Governing Body;

Provided that the reconstitution of the Governing Body shall be made within a period of twelve months from the date of its dissolution:

Provided further that the University may, if it considers necessary so to do, extend such period so, however, that the aggregate period shall not exceed eighteen months;

- (11) to institute and make appointment to Professorship, Readership, Lectureship and other posts required by the University for the purpose of imparting instruction or conducting research in the University;
- (12) to create posts, as and when required, of officers and employees of the University besides those provided for in this Act;
- (13) to prescribe, subject to the provisions of this Act, the constitution, powers and duties of the Boards of Studies, the Finance Committee, and other bodies;
- (14) to prescribe the powers and duties of officers of the University;
- (15) to prescribe, subject to the provisions of this Act, the terms and conditions of service, including the rules of conduct and discipline, and the emoluments for all posts of Teachers and other employees of the University;
- (16) to make provisions for provident fund and other funds for the Teachers, officers and other employees of the University;
- (17) to institute degrees, titles, diplomas, certificates and other academic distinctions;
- (18) to hold examinations and to confer degrees, titles, diplomas, certificates and other academic distinctions on persons who—
- (a) shall have pursued an approved course of study in the University or in an affiliated college unless exempted therefrom in the manner prescribed, and shall have passed the prescribed examinations of the University, or
- (b) shall have carried on research under conditions prescribed;

XL of 1981.]

*(Chapter II.—The University and its Officers.—Section 4.)*

- (19) to withdraw or to cancel degrees, titles, diplomas, certificates or other academic distinctions under such conditions as may be prescribed by Statutes and after giving the person affected a reasonable opportunity to present his case;
- (20) to confer honorary degrees or other academic distinctions under conditions prescribed;
- (21) to prescribe, demand and receive fees, fines and other charges for examinations and other purposes;
- (22) to establish, maintain, manage or recognize Halls, Hostels and other places of residence for the students, Teachers, officers or non-teaching staff of the University, to withdraw such recognition, and to take over the management and maintenance of the existing Halls, Hostels or places of residence, recognized by the University, with the consent of the authorities thereof;
- (23) to provide for the promotion of the health and welfare of students and of discipline among them;
- (24) to make grants to the National Cadet Corps and the National Service Scheme from the University Fund;
- (25) to enter into an agreement with the State Government or with the approval of the State Government with any other Government or with any person, body or authority for the taking over by the University of the management of any college or institution, including its assets and liabilities, or for any other purpose not repugnant to the provisions of this Act;
- (26) to acquire, hold and dispose of property, movable and immovable, and to make grants and advances for furthering any of its objects;
- (27) to accept and administer gifts, endowments and benefactions, for the furtherance of any of its objects for the University or on behalf of any college or institution established by, affiliated to, or recognized by, the University;
- (28) to institute awards, fellowships, travelling fellowships, scholarships, studentships, stipends, bursaries, exhibitions, medals and prizes;
- (29) to accept grants from the Central or any State Government or the University Grants Commission, and, with the approval of the State Government, also from other sources, to raise loans, or to accept loans from the Central or the State Government or the University Grants Commission and from other sources:



*(Chapter II.—The University and its Officers.—Section 5.)*

Provided that raising of loans and acceptance of loans from other sources shall require the approval of the State Government;

- (30) to co-operate with other universities, institutions and educational authorities in matters that relate to and further the educational objectives of the University;
- (31) generally to do all such acts and things as may be necessary or desirable for, or incidental to, the advancement of the objects or purposes of the University.

Jurisdiction  
of the  
University.

5. <sup>1</sup>(1) Save as otherwise provided in this Act, the powers of the University conferred by or under this Act shall not extend beyond the limits of the districts and the local limits of the police station of Bijpur in the district of North 24-Parganas.

*Explanation.*—For the purpose of this sub-section, "local limits of the police station of Bijpur" shall mean the local limits of the police station of Bijpur as declared generally or specifically by the State Government under clause (s) of section 2 of the Code of Criminal Procedure, 1973, and in force on the date of commencement of this Act.

2 of 1974.

(2) No other University shall have jurisdiction to recognize or grant affiliation to any college or institution or centre within the aforesaid limit.

(3) Notwithstanding anything contained in sub-section (1), any college, institution or centre situated beyond the limits of <sup>2</sup>[the police station] referred to therein may, with the sanction of the State Government, apply to the University for affiliation and the University may, subject to such conditions and restrictions as it may with the approval of the State Government think fit to impose, affiliate to itself such college, institution or centre and admit the same to all the privileges of the University.

<sup>3</sup>(4) Notwithstanding anything contained in any other law for the time being in force, with effect from such date as the State Government may, by notification in the *Official Gazette*, appoint in this behalf (hereinafter referred to in this section as the said date),—

- (a) such colleges existing on the said date within the limits of the districts as may be specified in the notification, shall—
  - (i) be deemed to be affiliated to the University and shall continue to be so affiliated until the University otherwise directs; and

<sup>1</sup>Sub-section (1) was substituted for original sub-section by s. 3(1) of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).

<sup>2</sup>The words within the square brackets were substituted for the words "any police-station" by s. 3(2), *ibid.*

<sup>3</sup>Sub-section (4) was inserted by s. 3(3), *ibid.*

XL of 1981.]

(Chapter II.—The University and its Officers.—Sections 6-8.)

- (ii) cease to be affiliated to the University of Calcutta or any other University to which they may have been affiliated before the said date;
- (b) any Teacher, Principal or member of the Governing Body of any such college holding, by virtue of his being such Teacher, Principal or member, any office in or under the University of Calcutta or any of the authorities of the said University, shall cease to hold such office, and the vacancy so caused shall be deemed to be a casual vacancy for the purposes of the Calcutta University Act, 1979;
- (c) no college or institution situated within the local limits of the jurisdiction of the University, but not admitted to its privileges, shall be associated with, or be admitted to, the privileges of any other university except with the previous approval of the State Government.

West Ben.  
Act  
XXXVIII of  
1979.

6. The University may delegate such of its powers as it may deem expedient to any of its authorities referred to in section 16 or to any of its officers, and may, at any time, withdraw at its discretion any power so delegated.

Delegation  
of powers.

7. The following shall be the officers of the University:—

Officers of  
the  
University.

- (1) the Vice-Chancellor;
- (2) the Registrar;
- (3) the Finance Officer;
- <sup>1</sup>(4) persons holding such other posts as may be approved by the State Government and declared by Statutes to be posts of officers of the University.

8. (1) The Governor shall, by virtue of his office, be the Chancellor of the University. He shall be the head of the University and the President of the Court and shall, when present, preside at the meetings of the Court.

The  
Chancellor.

(2) The Chancellor shall exercise such powers as may be conferred on him by or under the provisions of this Act.

(3) Where power is conferred upon the Chancellor to make nominations to any authority or body of the University, the Chancellor shall, to the extent necessary, nominate persons to represent interests not otherwise adequately represented.

(4) Every proposal to confer any honorary degree shall be subject to confirmation by the Chancellor.

<sup>1</sup>Clause (4) was substituted for original clause by s. 4 of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).

*(Chapter II.—The University and its Officers.—Section 9.)*

The Vice-Chancellor.

9. (1) The Vice-Chancellor shall be appointed by the Chancellor on the unanimous recommendation of the Court. If the Court fails to make any such recommendation, the Vice-Chancellor shall be appointed by the Chancellor in consultation with the Minister from a panel of three persons to be elected by the Court in accordance with the system of proportional representation by means of the single transferable vote.

(2) (a) The Vice-Chancellor shall hold office for a term of four years or till he attains the age of 65 years, whichever is earlier, and shall be eligible for re-appointment for another term of four years or till he attains the age of 65 years, whichever is earlier.

(b) The Chancellor may, notwithstanding the expiration of the term of the office of the Vice-Chancellor or his attaining the age of 65 years, allow him to continue in office till a successor assumes office, provided that he shall not continue as such for any period exceeding six months.

(3) The Vice-Chancellor shall be a whole-time officer of the University and shall be paid from the University Fund such salary and allowances as the Chancellor may decide in consultation with the State Government.

(4) The Vice-Chancellor may resign his office by writing under his hand addressed to the Chancellor.

(5) (a) If the Vice-Chancellor is, by reason of leave, illness or other cause, temporarily unable to exercise the powers and perform the duties of his office, then, during the period of such temporary inability the Chancellor in consultation with the Minister may appoint any person to exercise the powers and perform the duties of the Vice-Chancellor.

(b) When a vacancy occurs in the office of the Vice-Chancellor by reason of death, resignation or expiry of the term of his office or otherwise, then, pending the appointment of a Vice-Chancellor, the Chancellor in consultation with the Minister may appoint any person to exercise the powers and perform the duties of the Vice-Chancellor for any period not exceeding six months.

(6) The vacancy in the office of the Vice-Chancellor occurring by reason of death, resignation or expiry of the term of his office or otherwise shall be filled up by appointment of a Vice-Chancellor in accordance with the provisions of sub-section (1) within a period of six months from the date of occurrence of the vacancy and such period shall be held to include any period for which a Vice-Chancellor is allowed to continue in office under clause (b) of sub-section (2) or a person is appointed to exercise the powers and perform the duties of the Vice-Chancellor under clause (b) of sub-section (5).

XL of 1981.]

(Chapter II.—The University and its Officers.—Section 10.)

10. (1) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall, in the absence of the Chancellor, preside at the meeting of the Court. He shall, by virtue of his office, be a member and the Chairman of the Executive Council <sup>1</sup>[, the Faculty Councils for post-graduate studies and the Councils for undergraduate studies] and also the Chairman of any other authority or body of the University of which he may be a member. He shall also be entitled to be present at and to address any meeting of any other authority or body of the University of which he may not be a member, but shall not be entitled to vote thereat.

Powers and duties of the Vice-Chancellor.

(2) The Vice-Chancellor shall have the power to convene meetings of the Court, the Executive Council, <sup>2</sup>[the Faculty Councils for post-graduate studies, the Councils for undergraduate studies] and of any other authority or body of the University.

(3) It shall be the duty of the Vice-Chancellor to ensure that the provisions of this Act, and the Statutes, the Ordinances, the Regulations and the Rules, are faithfully observed, and to take such action as may be necessary for this purpose.

(4) The Vice-Chancellor shall have the power to exercise general control and supervision over all other officers of the University and over all Teachers and other employees of the University and generally over all the affairs of the University.

(5) The Vice-Chancellor shall exercise such other powers and discharge such other duties as may be delegated to him by any authority or body of the University or as may be prescribed by Statutes, Ordinances, Regulations or Rules.

(6) The Vice-Chancellor may take on behalf of the University such action as he may deem expedient in any matter which, in his opinion, is either urgent or of an emergent nature and shall report the same for confirmation at the next meeting of the authority or body which, in the ordinary course, would have dealt with the matter:

Provided that if the action taken by the Vice-Chancellor is not approved by the authority or body concerned, the matter shall immediately be referred to the Chancellor whose decision thereon shall be final.

(7) The Vice-Chancellor may, with the approval of the Executive Council, at any time delegate any of his powers other than the powers referred to in sub-section (6) to any other officer subordinate to him.

<sup>1</sup>Words within the square brackets were substituted for the words "and the Faculty Councils for post-graduate and undergraduate studies" by s. 3(1) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>2</sup>Words within the square brackets were substituted for the words "the Faculty Councils for post-graduate and undergraduate studies" by s. 3(2), *ibid.*

*(Chapter II.—The University and its Officers.—Sections 11-14.)*

The Registrar.

11. (1) The Registrar shall be a whole-time officer of the University. He shall be appointed by the Executive Council on the recommendation of a Committee consisting of the Vice-Chancellor as Chairman, two nominees of the Executive Council, a nominee of the Chancellor and a nominee of the State Government for such period and on such terms and conditions as may prescribed by Statutes.

(2) The Registrar may resign his office by writing under his hand addressed to the Vice-Chancellor.

(3) If the Registrar is for any reason temporarily unable to exercise the powers or perform the duties of his office, the Vice-Chancellor may, with the approval of the Executive Council, appoint a Teacher of the University or an officer of the University, temporarily for a total period not exceeding six months, to exercise the powers and perform the duties of the Registrar.

Powers and duties of the Registrar.

12. Subject to the supervision, direction and general control of the Vice-Chancellor, the Registrar shall act as the Secretary of the Court as also of the Executive Council and shall exercise such powers and perform such duties as may be prescribed, or delegated to him by or under this Act and the Statutes, the Ordinances or the Regulations, as the case may be.

The Finance Officer.

13. (1) The Finance Officer shall be a whole-time officer of the University and shall be appointed by the Executive Council on the recommendation of a Committee consisting of the Vice-Chancellor as Chairman, two nominees of the Executive Council, a nominee of the Chancellor and a nominee of the State Government, for such period and on such terms and conditions as may be prescribed by Statutes.

(2) The Finance Officer may resign his office by writing under his hand addressed to the Vice-Chancellor.

(3) If the Finance Officer is for any reason temporarily unable to exercise the powers or perform the duties of his office, the Vice-Chancellor may, with the approval of the Executive Council, appoint a person temporarily for a total period not exceeding six months, to exercise the powers and perform the duties of the Finance Officer.

Powers and duties of the Finance Officer.

14. (1) Subject to the supervision, direction and general control of the Vice-Chancellor, the Finance Officer shall be in charge of the administration of the funds, the finances and the properties and assets of the University and of all trusts and endowments; and he shall take special interest in activities that aim at raising funds for the purposes of the University and augmenting the resources of the University.

XL of 1981.]

(Chapter II.—The University and its Officers.—Section 15.—  
Chapter III.—Authorities of the University.—Sections 16, 17.)

(2) The Finance Officer shall exercise such other powers and perform such other duties as may be prescribed, or delegated to him by or under this Act and the Statutes, the Ordinances or the Regulations, as the case may be.

15. In their respective spheres of duties, the Registrar and the Finance Officer shall, subject to the provisions of this Act, have the power of supervision and control over all officers and employees serving in departments under their charge and shall exercise such disciplinary power as may be conferred on them by or under this Act and the Statutes, the Ordinances or the Regulations, as the case may be.

Supervisory powers of the Registrar and the Finance Officer.

### CHAPTER III

#### Authorities of the University

16. The following shall be the authorities of the University:—

Authorities.

- (1) the Court;
- (2) the Executive Council;
- <sup>1</sup>(3) the Faculty Councils for post-graduate studies;
- <sup>1</sup>(3A) the Councils for undergraduate studies;
- (4) the Boards of Studies;
- (5) the Finance Committee;
- (6) such other authorities as may be established under the Statutes.

17. (1) The Court shall consist of the following members:—

The Court.

- (a) *ex officio members*
  - (i) the Chancellor;
  - (ii) the Vice-Chancellor;
  - (iii) the immediately preceding Vice-Chancellor;
  - (iv) the Deans of the <sup>2</sup>[Faculty Councils for post-graduate studies;]
  - <sup>3</sup>(v) the Secretary, Department of Higher Education, Government of West Bengal, or his nominee not below the rank of Deputy Secretary to the Government of West Bengal;

<sup>1</sup>Clauses (3) and (3A) were substituted for original clause (3) by s. 4 of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>2</sup>Words within the square brackets were substituted for the words "Faculty Councils for post-graduate and undergraduate studies;" by s. 5(1), *ibid.*

<sup>3</sup>Clause (v) was substituted for previous clause by s. 5(a) of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998). Prior to this substitution the words "or his nominee not below the rank of Deputy Secretary to the Government of West Bengal" were inserted, in original clause (v), by s. 8(a) of the West Bengal University Laws (Amendment) Act, 1986 (West Ben. Act XX of 1986).

## (Chapter III.—Authorities of the University.—Section 17.)

- (vi) the Secretary, Finance Department, Government of West Bengal or his nominee not below the rank of Deputy Secretary to the Government of West Bengal;
- (vii) the President, West Bengal Council of Higher Secondary Education;
- (viii) the President, West Bengal Board of Secondary Education;
- (ix) the Chairman of the Kalyani <sup>1</sup>[Municipality];
- <sup>2</sup>(x) six Professors of the University Departments, one each belonging to any Department under each Faculty Council for post-graduate studies, elected jointly by the Professors of the University;

Provided that if there is no Department under the Faculty Council for post-graduate studies concerned, the election of a Professor of a Department under such Faculty Council for post-graduate studies shall be held after the establishment of such Department or Departments, and there shall be deemed to be a vacancy in the office of the member to be filled up by such Professor until such election takes place;

- <sup>3</sup>(xi) twelve Teachers of the University Departments other than Professors, elected by such Teachers of the University from amongst themselves, of whom—
  - (a) four shall be from the Departments under the Faculty Council for Post-Graduate Studies in Arts and Commerce including one from the Commerce Department,
  - (b) four shall be from the Departments under the Faculty Council for Post-Graduate Studies in Science,

<sup>1</sup>Word within square brackets was substituted for the words "Notified Area Authority;" by s. 2(1) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995).

<sup>2</sup>Clause (x) was substituted for previous clause (x) by s. 5(2)(a) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999). Prior to this substitution there occurred following changes, namely:—

- (i) the word "four" was substituted for the word "three" by s. 2(2)(a)(i) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995), and
- (ii) a proviso was added by s. 2(2)(a)(i), *ibid.*

<sup>3</sup>Clause (xi) was substituted for previous clause by s. 5(2)(b) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999). Prior to this substitution the clause faced the following changes, namely:—

- (i) the word "ten" was substituted for the word "nine" by s. 2(2)(b)(i) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995),
- (ii) in sub-clause (b), the word "Science," was substituted for the words "Science, and" by s. 2(2)(b)(ii), *ibid.*,
- (iii) in sub-clause (c), the words "Education, and" were substituted for the word "Education;" by s. 2(2)(b)(iii), *ibid.*, and
- (iv) after clause (c), clause (d) was inserted by s. 2(2)(b)(iv), *ibid.*

XL of 1981.]

*(Chapter III.—Authorities of the University.—Section 17.)*

- (c) one shall be from the Departments under the Faculty Council for Post-Graduate Studies in Education,
- (d) one shall be from the Departments under the Faculty Council for Post-Graduate Studies in Engineering, Technology and Management,
- (e) one shall be from the Departments under the Faculty Council for Post-Graduate Studies in Law, and
- (f) one shall be from the Departments under the Faculty Council for Post-Graduate Studies in Music and Fine Arts:

Provided that if there is no Department under the Faculty Council for post-graduate studies concerned, the election of a Teacher of a Department under such Faculty Council for post-graduate studies shall be held after the establishment of such Department or Departments, and there shall be deemed to be a vacancy in the office of the member to be filled up by such Teacher until such election takes place;

- <sup>1</sup>(xii) <sup>2</sup>{seven} Teachers, not being Principals, of whom not more than one shall belong to any affiliated college, elected by the Teachers of affiliated colleges from amongst themselves;
- <sup>1</sup>(xiii) four Principals of affiliated colleges, of whom one shall belong to a Teachers' training college and one shall belong to a college teaching in engineering and technology, elected by the Principals of the affiliated colleges;
- (xiv) two persons elected by registered graduates from amongst themselves;
- (xv) <sup>4</sup>{two members} of the West Bengal Legislative Assembly representing the territorial jurisdiction of the University elected by the members of the West Bengal Legislative Assembly;

<sup>1</sup>Clause (xii) was substituted for original clause by s. 2(c) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995).

<sup>2</sup>The word "seven" was substituted for the word "five" by s. 5(2)(a) of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).

<sup>3</sup>Clause (xiii) was first substituted for original clause by s. 2(d) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995). Then the word "four" was substituted for the word "three" by s. 5(2)(b) of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998). Finally, the present clause was substituted by s. 5(c) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>4</sup>Words within the square brackets were substituted for the words "one member" by s. 5(2)(c) of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).



*(Chapter III.—Authorities of the University.—Section 17.)*

- <sup>1</sup>(xvi) four regular post-graduate students of the University, of whom not more than one shall belong to any Faculty Council for post-graduate studies, elected jointly by such students from amongst themselves.

*Explanation.*—Notwithstanding anything contained elsewhere in this Act, a member elected under this clause shall hold office for a period of two years from the date of his election or till he ceases to be a regular student, whichever is earlier;

- (xvii) <sup>2</sup>[two regular students, not belonging to the same college, prosecuting studies] in undergraduate or post-graduate degree classes of affiliated colleges elected by an electoral college constituted in the manner prescribed.

*Explanation.*—Notwithstanding anything contained elsewhere in this Act, a member elected under this clause shall hold office for a period of three years from the date of his election or till he ceases to be a regular student, whichever is earlier;

- (xviii) one Research Scholar or Research Fellow elected jointly by Research Scholars and Research Fellows.

*Explanation I.*—“Research Scholar” or “Research Fellow” shall mean a whole-time Research Scholar or Research Fellow of the University who receives a stipend from the University.

*Explanation II.*—Notwithstanding anything contained elsewhere in this Act, a Research Scholar or a Research Fellow elected under this clause shall cease to hold office on the expiration of the term of Research Scholarship or Research Fellowship, as the case may be;

- (xix) three members elected by the members of the non-teaching staff of the University from amongst themselves;

- (xx) one member elected by the officers of the University from amongst themselves;

<sup>1</sup>Clause (xvi) was substituted by s. 5(2)(d) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999). Prior to this substitution, there were following changes in original clause (xvi), namely:—

(i) the word “four” was substituted for the word “three” by s. 2(2)(e)(i) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995), and

(ii) a proviso was added by s. 2(2)(e)(ii), *ibid.*

<sup>2</sup>Words within the square brackets were substituted for the words “one regular student prosecuting his studies” by s. 2(2)(f), *ibid.*

XL of 1981.]

(Chapter III.—Authorities of the University.—Section 18.)

- <sup>1</sup>(xxa) one member elected by the Librarians of the University and of the colleges affiliated to the University from amongst themselves;
- (xxi) <sup>2</sup>[three members] elected by the members of the non-teaching staff of the colleges affiliated to the University from amongst themselves;
- (xxii) four persons to be nominated by the State Government of whom—
  - (a) one shall be a member of a registered trade union within the territorial jurisdiction of the University,
  - (b) one shall be member of a peasants' association within the territorial jurisdiction of the University,
  - (c) one shall be a member of a primary school teachers' association within the territorial jurisdiction of the University, and
  - (d) one shall be a member of a secondary school teachers' association within the territorial jurisdiction of the University;
- (xxiii) two persons having special interest in the University education nominated by the Chancellor.

(2) All elections to the Court shall be held in the manner prescribed by Statutes.

18. (1) Subject to such conditions as may be provided by or under the provisions of this Act, the Court shall exercise the following powers and perform the following functions:—

Powers and functions of the Court.

- <sup>3</sup>(i) to initiate proposals for the establishment of any Faculty Council for post-graduate studies or any Council for undergraduate studies and to establish University Departments, institutions, centres, libraries, laboratories, workshops and museums for study and research;
- (ii) to create and institute, with the approval of the State Government, Professorships, Readerships, Lectureships, and such posts including posts of officers as may be necessary for the establishment of the University Departments, institutions, centres, libraries, laboratories <sup>4</sup>[, workshops] and museums referred to in clause (i);

<sup>1</sup>Clause (xxa) was inserted by s. 5(2)(d) of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).

<sup>2</sup>Words within the square brackets were substituted for the words "one member" by s. 5(2)(e), *ibid.*

<sup>3</sup>Clause (i) was first substituted by s. 3(1) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995). Thereafter the present clause (i) was resubstituted by s. 6 of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>4</sup>Word within the square brackets was inserted by s. 3(2) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995).

*(Chapter III.—Authorities of the University.—Section 18.)*

- (iii) to institute degrees, titles, diplomas, certificates and other academic distinctions;
- (iv) to institute fellowships, travelling fellowships, scholarships, studentships, stipends, bursaries, exhibitions, medals and prizes to be awarded out of the University Fund;
- (v) to confer degrees, titles, diplomas, certificates and other academic distinctions on persons who—
  - (a) have pursued prescribed courses of studies or have been exempted therefrom in the manner prescribed, and have passed such examinations as may be prescribed; or
  - (b) have carried on research in accordance with such conditions as may be prescribed;
- (vi) to withdraw or to cancel degrees, titles, diplomas, certificates or other academic distinctions under such conditions as may be prescribed by Statutes and after giving the person affected a reasonable opportunity to present his case;
- (vii) to confer honorary degrees or other academic distinctions;
- (viii) to consider the Annual Statement of Accounts, the Audit Report in respect of the Annual Statement of Accounts, the Internal Audit Report and the Annual Budget approved by the Executive Council and to pass such resolutions relating thereto as may be considered necessary;
 

Provided that for the purpose of passing a resolution adopting, modifying or rejecting the Annual Budget, it shall be necessary for a majority of the total membership of the Court to vote in favour of the resolution;
- (ix) to consider the Annual Report as prepared by the Executive Council and to pass such resolutions relating thereto as may be considered necessary;
- (x) to consider, and advise on, such other reports from the Executive Council or any other body as may be made to it;
- (xi) to consider, and advise on, proposals from the Executive Council for entering into agreement with the Government or, with the approval of the State Government, with any person, body or authority for

XL of 1981.]

(Chapter III.—Authorities of the University.—Section 19.)

the taking over by the University of the management of any college or institution, including its assets and liabilities, or for any other purpose not repugnant to the provisions of this Act;

- (xii) to consider, and advise on, proposals from the Executive Council for co-operation with other universities, institutions and educational authorities in matters that relate to or further the educational objectives of the University;
- (xiii) to consider and suggest measures for the improvement of the administration and finances of the University, and generally for the furtherance of its objectives;
- (xiv) to make rules for the transaction of its own business;
- (xv) to exercise all other powers and perform all other functions conferred and imposed on the Court by or under this Act.

(2) The Court shall not exercise the powers and perform the functions referred to in clauses (i) to (vii) of sub-section (1) except on the recommendation of the Executive Council, but may send proposals in respect thereof to the Executive Council for its recommendation.

(3) The Court shall have the power to review the action of the Executive Council, save where the Executive Council has acted in accordance with the powers conferred on it by or under this Act:

Provided that if any question arises as to whether the Executive Council has acted in accordance with the powers conferred on it by or under this Act, the matter shall be decided by reference to the Chancellor whose decision shall be final.

19. (1) The Court shall meet at least thrice in a financial year, other than for convocation, on dates to be fixed by the Vice-Chancellor. One of such meetings shall be held before March and shall be called the Annual Meeting. The Court may also meet at such other times as it may, from time to time, decide.

Meeting of  
the Court.

(2) One-third of the total number of members of the Court plus one shall be a quorum for a meeting of the Court:

Provided that such quorum shall not be required at a convocation.

(3) The Vice-Chancellor may, whenever he thinks fit, and shall, upon a requisition in writing signed by not less than one-third of the total number of members of the Court, convene a meeting of the Court. A meeting on such requisition shall be held within fifteen days of the receipt of the requisition by the Vice-Chancellor.

*(Chapter III.—Authorities of the University.—Section 20.)*The  
Executive  
Council.

20. (1) The Executive Council shall consist of the following members:—

*(a) ex officio members*

- (i) the Vice-Chancellor;
- (ii) the Deans of the <sup>1</sup>[Faculty Councils for post-graduate studies;]
- <sup>2</sup>(iii) the Secretary, Department of Higher Education, Government of West Bengal, or his nominee not below the rank of Deputy Secretary to the Government of West Bengal;
- (iv) the Secretary, Finance Department, Government of West Bengal or his nominee not below the rank of Deputy Secretary to the Government of West Bengal;
- (v) the President, West Bengal Council of Higher Secondary Education;

*(b) other members*

- <sup>3</sup>(vi) six Professors of the University not belonging to the same Faculty Council for post-graduate studies elected jointly by the Professors of the University:

Provided that if there is no Department under the Faculty Council for post-graduate studies concerned, the election of a Professor of a Department under such Faculty Council for post-graduate studies shall be held after the establishment of such Department or Departments, and there shall be deemed to be a vacancy in the office of the member to be filled up by such Professor until such election takes place;

<sup>1</sup>Words within the square brackets were substituted for the words "Faculty Councils for post-graduate and undergraduate studies;" by s. 7(1) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>2</sup>Clause (iii) was substituted for previous clause (iii) by s. 6 of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998). Prior to this substitution, the words "or his nominee not below the rank of Deputy Secretary to the Government of West Bengal" were inserted, in original clause (iii), by s. 8(b) of the West Bengal University Laws (Amendment) Act, 1986 (West Ben. Act XX of 1986).

<sup>3</sup>Clause (vi) was substituted for previous clause (vi) by s. 7(2)(a) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999). Prior to this substitution, there were some amendments in original clause (vi), namely:—

- (i) the word "four" was substituted for the word "three" by s. 4(1)(a) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995), and
- (ii) a proviso was added by s. 4(1)(b). *ibid.*

XL of 1981.]

(Chapter III.—Authorities of the University.—Section 20.)

- (vii) <sup>1</sup>[six Teachers of the University] other than Professors of whom at least one shall be from each of the <sup>2</sup>[Faculty Councils for post-graduate studies], elected jointly by such Teachers of the University as are members of the <sup>3</sup>[Faculty Councils for post-graduate studies] from amongst themselves:

<sup>4</sup>Provided that if there is no Department under Faculty Council for post-graduate studies concerned, the election of a Teacher of a Department under such Faculty Council for post-graduate studies shall be held after the establishment of such Department or Departments, and there shall be deemed to be a vacancy in the office of the member to be filled up by such Teacher until such election takes place;

- <sup>4</sup>(viii) two Teachers of the University, other than Professors, not belonging to the same <sup>5</sup>[Faculty Council for post-graduate studies.] elected by such Teachers as are members of the Court from amongst themselves;
- (ix) one person, other than a Teacher or a student or a member of the non-teaching staff or an officer, elected by the members of the Court from amongst themselves;
- (x) the member elected under clause (xv) of subsection (1) of section 17;
- (xi) the member elected under clause (xx) of subsection (1) of section 17;
- (xii) one non-teaching staff of the University elected jointly by such non-teaching staff of the University and the affiliated colleges as are members of the Court from amongst themselves;
- (xiii) <sup>6</sup>(a) (i) two Teachers, other than Principals, of affiliated colleges, elected by such Teachers, other than Principals, of affiliated colleges as are members of the Court from amongst themselves,

<sup>1</sup>The words within the square brackets were substituted for the words "five post-graduate Teachers" by s. 4(2)(a) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>2</sup>The words within the square brackets were substituted for the words "Faculty Councils for post-graduate and undergraduate studies" by s. 7(2)(b)(i), *ibid.*

<sup>3</sup>The proviso was first substituted by s. 4(2)(b) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995). Thereafter, the same was resubstituted by s. 7(2)(b)(ii) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>4</sup>Clause (viii) was substituted for original clause by s. 4(3) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995).

<sup>5</sup>Words within the square brackets were substituted for the words "Faculty Council for post-graduate and undergraduate studies," by s. 7(2)(c) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>6</sup>Sub-clause (a) was first substituted by s. 4(4) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995). Then, the same was resubstituted by s. 7(2)(d) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

*(Chapter III.—Authorities of the University.—Section 21.)*

- (ii) two Principals of affiliated colleges elected by such Principals of affiliated colleges as are members of the Court from amongst themselves, and
- (iii) five Teachers, other than Principals, of whom—
  - (A) four shall be the members of the Council for Undergraduate Studies in Arts, Science, Commerce, Education, Law, Music and Fine Arts, and
  - (B) one shall be the member of the Council for Undergraduate Studies in Engineering and Technology,
 elected by such Teachers as are members of the Councils for undergraduate studies:
 

Provided that if there is no Teacher who is a member of the Council for undergraduate studies concerned, the election of a Teacher shall be held after the office of the member of such Council for undergraduate studies is filled up, and there shall be deemed to be a vacancy in the office of the member of the Executive Council to be filled up by such Teacher until such election takes place;
- (b) one post-graduate student elected by such students as are members of the Court from amongst themselves;
- (xiv) one person nominated by the Chancellor.

(2) All elections to the Executive Council shall be held in the manner prescribed by Statutes.

(3) One-third of the total number of members of the Executive Council *plus* one shall be a quorum for a meeting of the Executive Council.

Powers and  
functions of  
the  
Executive  
Council.

21. Subject to the provisions of this Act, the Executive Council shall exercise the following powers and perform the following functions:—

- (i) to initiate proposal for the making of Statutes and Ordinances including proposals for amendment or repeal thereof, in the manner hereinafter provided;

XL of 1981.]

(Chapter III.—Authorities of the University.—Section 21.)

- <sup>1</sup>(ii) to recommend to the Court the initiation of action for the establishment of a Faculty Council for post-graduate studies or Council for undergraduate studies and, after consulting the respective Faculty Council for post-graduate studies, the establishment of the University Departments, institutions, centres, libraries, laboratories and museums for study and research;
- (iii) to maintain University Departments, University institutions, University libraries, University laboratories and University museums;
- (iv) to establish, maintain, manage and recognize Halls and Hostels;
- (v) to direct the inspection of University libraries, University laboratories, <sup>2</sup>[University workshops,] University museums, Halls and Hostels;
- <sup>3</sup>(va) to approve the results of examinations on the recommendation of the Faculty Councils for post-graduate studies and the Councils for undergraduate studies, as the case may be;
- (vi) to recommend to the Court, after consulting the respective <sup>4</sup>[Faculty Council for post-graduate studies,] the institution of fellowships, travelling fellowships, scholarships, studentships, stipends, bursaries, exhibitions, medals and prizes, the expenses of which shall be met from the University Fund, and to award the same after institution thereof by the University;
- (vii) to recommend to the Court after consulting the respective <sup>5</sup>[Faculty Council for post-graduate studies,] the creation and institution of Professorships, Readerships, Lectureships and such posts as may be necessary for the establishment of the University Departments, institutions, centres, libraries, laboratories <sup>6</sup>[, workshops] and museums referred to in clause (i) of subsection (1) of section 18;

<sup>1</sup>Clause (ii) was substituted for original clause by s. 8(1) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999). Prior to this substitution, there occurred some changes in the original clause (ii), namely:—

(i) the words "the initiation action for the establishment of Faculty Councils for Post-Graduate and Undergraduate Studies and," were inserted by s. 5(1)(a) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995), and

(ii) the word ", workshops" was inserted by s. 5(1)(b). *ibid.*

<sup>2</sup>The words within the square brackets were inserted by s. 5(1)(b), *ibid.*

<sup>3</sup>Clause (va) was inserted by s. 7(1) of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).

<sup>4</sup>Words within the square brackets were substituted for the words "Faculty Councils for post-graduate and undergraduate studies." by s. 8(2) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>5</sup>The words within the square brackets were substituted for the words "Faculty Councils for post-graduate and undergraduate studies," by s. 8(3), *ibid.*

<sup>6</sup>Word within the square brackets was inserted by s. 5(3) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995).



[West Ben. Act

*(Chapter III.—Authorities of the University.—Section 21.)*

- (viii) to create, with the approval of the State Government, posts of officers, Teachers and other employees of the University or to recommend to the Court for creation of posts of officers and Teachers of the University;
- (ix) to prescribe <sup>1</sup>{, with the approval of the State Government,] the minimum qualifications for posts of officers, Teachers and other employees of the University;
- (x) to appoint Teachers, officers and other employees of the University and to fix their emoluments and define their duties and other terms and conditions of service in accordance with the Statutes and the Ordinances and to suspend, discharge or otherwise punish in accordance with the Statutes and the Ordinances such Teachers, officers and other employees;
- (xi) to pass appropriate orders on the basis of the recommendation of the respective <sup>2</sup>{Council for undergraduate studies] regarding affiliation of a college or an institution in one or more subjects or withdrawal of affiliation or recognition of a college or an institution or temporary take over of the management of an affiliated or a recognised college or institution;
- (xii) to make draft of Statutes, on the recommendation of the respective <sup>3</sup>{Council for undergraduate studies] for colleges other than Government Colleges, prescribing the constitution, powers and functions of their Governing Bodies;
- (xiii) to determine, with the approval of the State Government, the terms and conditions of service of <sup>4</sup>{Teachers,] Librarians and non-teaching staff of all colleges other than Government Colleges;
- <sup>5</sup>(xiv) to make rules for Teachers' Council for colleges and, with the approval of the State Government, rules for provident fund for colleges other than Government Colleges;

<sup>1</sup>Words within the square brackets were inserted by s. 7(2) of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).

<sup>2</sup>Words within the square brackets were substituted for the words "Faculty Council for post-graduate and undergraduate studies" by s. 8(4) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>3</sup>Words within the square brackets were substituted for the words "Faculty Council for post-graduate and undergraduate studies," by s. 8(5), *ibid.*

<sup>4</sup>Word within the square brackets was inserted by s. 8(b)(i) of the West Bengal University Laws (Amendment) Act, 1988 (West Ben. Act VIII of 1988), w.e.f. 9.8.1985..

<sup>5</sup>Clause (xiv) was substituted by s. 8(b)(ii), *ibid.*

XL of 1981.]

(Chapter III.—Authorities of the University.—Section 21.)

- (xv) to prescribe and collect fees or charges for the registration of students and their admission to courses of studies organised by the University, for holding examinations, for the grant of degrees, diplomas and certificates, and for other like purposes;
- (xvi) to recommend to the Court after consulting the respective <sup>1</sup>[Faculty Council for post-graduate studies or Council for undergraduate studies, as the case may be,] the institution of degrees, titles, diplomas, certificates and other academic distinctions;
- (xvii) to recommend to the Court, on the advice of the appropriate body, the conferment of degrees, titles, diplomas, certificates and other academic distinctions on persons who have pursued prescribed courses of studies or have been exempted therefrom in the prescribed manner, and have passed such examinations, or have carried on research under such conditions, as may be prescribed;
- (xviii) to approve the constitution or reconstitution of the respective department of teaching in the University on the recommendation of the respective <sup>2</sup>[Faculty Council for post-graduate studies;]
- (xix) to recommend to the Court the conferment of honorary degrees and other academic distinctions;
- (xx) to make regulations regarding the courses of studies and the division of subjects after obtaining and considering the recommendation of the <sup>3</sup>[Faculty Council for post-graduate studies or the Council for undergraduate studies, as the case may be,] in this regard;
- (xxi) to make regulations regarding the examinations which shall be recognized as the equivalent examinations held by the University;
- (xxii) to make regulation regarding all other matters which may be or are required to be prescribed or provided for by regulations;
- (xxiii) to make regulations regarding the conduct of examinations held by the University and the condition under which students may be admitted to the different course of studies of, and the examinations held by the University;

<sup>1</sup>The words within the square brackets were substituted for the words "Faculty Councils for post-graduate and undergraduate studies," by s. 8(6) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>2</sup>The words within the square brackets were substituted for the words "Faculty Councils for post-graduate and undergraduate studies," by s. 8(7), *ibid.*

<sup>3</sup>The words within the square brackets were substituted for the words "Faculty Councils for post-graduate and undergraduate studies" by s. 8(8), *ibid.*

[West Ben. Act

*(Chapter III.—Authorities of the University.—Section 21.)*

- (xxiv) to provide for co-operation and reciprocity among colleges, institutions and laboratories and the University so as to foster the development of academic life and to ensure the fullest utilisation of the teaching resources available on the recommendation of the respective [Faculty Council for post-graduate studies or the Council for undergraduate studies, as the case may be;]
- (xxv) to give directions regarding the form, custody and use of the common seal of the University;
- (xxvi) to acquire, hold and dispose of property, moveable and immovable, and to administer all assets, properties and funds of the University, and to undertake all measures necessary or desirable for the conservation or augmentation of the resources of the University;  
 Provided that for the purpose of disposing of any property valued at not less than one lakh of rupees, previous approval of the Court shall be necessary;
- (xxvii) to accept and administer gifts, endowments and benefactions for the furtherance of the purposes of this Act;
- (xxviii) to accept grants and, with the approval of the State Government, to raise or accept loans on behalf of the University and to make grants or advances from the University Fund or other special funds maintained by the University;
- (xxix) to enter into an agreement with the State Government or with the approval of the State Government with any other Government or with any person, body or authority for the taking over by the University of the management of any college, institution or centre including its assets and liabilities, or for any other purpose not repugnant to the provisions of this Act on the recommendation of the Faculty Council for post-graduate and undergraduate studies concerned;
- (xxx) to manage the Press Establishment, the Publication Bureau and the Employment Bureau of the University, if any, and to exercise general supervision over Students' Unions, University Extension Boards, University Sports Board and other bodies instituted by the University;
- (xxxi) to approve the Annual Statement of Accounts, the Audit Report in respect of the Annual Statement of Accounts, the Internal Audit Report and the Annual Budget of the University and to submit the same to the Court for consideration;

<sup>1</sup>The words within the square brackets were substituted for the words "Faculty Council for post-graduate and undergraduate studies;" by s. 8(9) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

XL of 1981.]

(Chapter III.—Authorities of the University.—Section 22.)

- (xxxii) to prepare the annual report and submit the same to the Court for consideration;
- (xxxiii) to make due provision for the health, welfare, residence and discipline of students and their relationship with the University and to provide for such other training of students as may be considered desirable;
- (xxxiv) to co-operate with other universities, institutions, associations, societies or bodies on such terms and for such purposes, not inconsistent with the purposes of this Act, as it may determine;
- (xxxv) to make rules for the transaction of its own business;
- (xxxvi) to exercise all other powers and perform all other functions conferred and imposed on the Executive Council by or under this Act;
- (xxxvii) to exercise general supervision over [the Faculty Council for post-graduate studies and the Council for undergraduate studies] and give such directions to these Councils for the due discharge of their respective duties as it may consider necessary.

<sup>22</sup>. (1) There shall be the following Faculty Councils for post-graduate studies:—

- (a) the Faculty Council for Post-Graduate Studies in Arts and Commerce;
- (b) the Faculty Council for Post-Graduate Studies in Science;
- (c) the Faculty Council for Post-Graduate Studies in Education;
- (d) the Faculty Council for Post-Graduate Studies in Engineering, Technology and Management;
- (e) the Faculty Council for Post-Graduate Studies in Law; and
- (f) the Faculty Council for Post-Graduate Studies in Music and Fine Arts.

The Faculty Councils for post-graduate studies.

<sup>1</sup>The words within the square brackets were substituted for the words "the Faculty Councils for post-graduate and undergraduate studies" by s. 8(10) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>2</sup>Section 22 was first substituted for original section by s. 8 of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998). Thereafter, the present section 22 was resubstituted by s. 9 of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999). Prior to this substitution, there were some changes in the original section 22, namely:—

- (i) clause (d) was added to sub-section (1) by s. 6 (1) of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995), and
- (ii) sub-section (3A) was added by s. 6(2), *ibid.*

*(Chapter III.—Authorities of the University,—Section 22.)*

- (2) Each Faculty Council for Post-Graduate Studies, other than—
- (a) the Faculty Council for Post-Graduate Studies in Education,
  - (b) the Faculty Council for Post-Graduate Studies in Engineering, Technology and Management,
  - (c) the Faculty Council for Post-Graduate Studies in Law, and
  - (d) the Faculty Council for Post-Graduate Studies in Music and Fine Arts,

shall consist of the following members:—

- (i) the Vice-Chancellor—Chairman;
- (ii) the Dean of the Faculty Council for post-graduate studies concerned;
- (iii) the Head or Heads of the Department or Departments concerned, if any;
- (iv) the Professor or Professors of the Department or Departments concerned, if any;
- (v) one Teacher participating in the post-graduate teaching in the subject or subjects concerned, if any, from constituent colleges or professional colleges, nominated by the Vice-Chancellor;
- <sup>1</sup>(vi) five Teachers of the University, not being Professors, from the Departments of the University under the Faculty Council for post-graduate studies concerned, elected jointly by such Teachers from amongst themselves:

Provided that not more than one such Teacher shall be elected from any such Department;

- (vii) one person having special knowledge in the subject or subjects concerned, nominated by the Vice-Chancellor;
  - (viii) three Teachers participating in undergraduate teaching in the subject or subjects concerned, elected by the members of the Council for undergraduate studies concerned.
- (3) A Faculty Council for Post-Graduate Studies in—
- (a) Education, or
  - (b) Engineering, Technology and Management, or
  - (c) Law, or
  - (d) Music and Fine Arts,
- shall consist of the following members:—
- (i) the Vice-Chancellor—Chairman;
  - (ii) the Dean of the Faculty Council for post-graduate studies concerned;
  - (iii) the Head or Heads of the Department or Departments concerned, if any;

<sup>1</sup>Sub-clause (vi) was substituted for the previous sub-clause (vi) by s. 2(a) of the Kalyani University (Amendment) Act, 2001 (West Ben. Act XII of 2001).

XL of 1981.]

*(Chapter III.—Authorities of the University.—Section 22.)*

- (iv) the Professor or Professors of the Department or Departments concerned, if any;

Provided that if there is no Department under the Faculty Council for post-graduate studies concerned, the Professor or Professors of such Department or Departments of constituent colleges or professional colleges, as the case may be, shall be the member or members of the Faculty Council for post-graduate studies concerned, and shall cease to be such member or members on the establishment of any such Department or Departments of the University, and any vacancy caused by such cesser of membership shall be a casual vacancy;

- (v) two Teachers, not being Professors, participating in post-graduate teaching in the subject or subjects concerned, if any, in constituent colleges or professional colleges, as the case may be, nominated by the Vice-Chancellor;
- (vi) two Teachers of the University, not being Professors, from the Departments of the University under the Faculty Council for post-graduate studies concerned, elected jointly by such Teachers from amongst themselves;

Provided that not more than one such Teacher shall be elected from any such Department;

- (vii) one person having special knowledge in the subject or subjects concerned, nominated by the Vice-Chancellor;
- (viii) three Teachers participating in undergraduate teaching in the subject or subjects concerned, elected by the members of the Council for undergraduate studies concerned.

(4) Each Faculty Council for post-graduate studies shall have a Secretary to be appointed by the Executive Council.

(5) One-third of the total number of members of a Faculty Council for post-graduate studies shall be a quorum for a meeting of the Faculty Council.

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<sup>1</sup>Sub-clause (vi) was substituted for the previous sub-clause (vi) by s. 2(b) of the Kalyani University (Amendment) Act, 2001 (West Ben. Act XII of 2001).

*(Chapter III.—Authorities of the University.—Section 23.)*

Powers  
functions of  
the Faculty  
Councils for  
post-  
graduate  
studies.

23. Subject to the provisions of this Act, and the Statutes, the Ordinances and the Regulations, a Faculty Council for post-graduate studies shall exercise the following powers and perform the following duties:—

- (i) to make proposals to the Executive Council for the establishment of University Departments, institutions, centres, libraries, laboratories and museums for study and research to be maintained by the University;
- (ii) to recommend to the Executive Council the creation and institution of Professorships, Readerships, Lecturerships and other teaching posts and the duties and emoluments thereof;
- (iii) to make proposals to the Executive Council for the promotion of research and, through special committees, if any, constituted for the purpose, to call for reports on such research work from persons engaged therein, and to make recommendations to the Executive Council thereon;
- (iv) to recommend to the Executive Council the minimum qualifications for the posts of Teachers and Teachers of the University;
- (v) to make proposals to the Executive Council regarding provisions to be made for enabling the University to undertake specialisation of studies and for organisation of common laboratories, libraries, museums, institutes of research and other institutions, maintained by the University;
- (vi) to constitute or reconstitute the departments of teaching with the approval of the Executive Council;
- (vii) to make provisions for lectures and instructions for students of constituent colleges and University Laboratories and also for other persons who are not such students;
- (viii) to advise the Executive Council on the institution of degrees, titles, diplomas, certificates and other academic distinctions;
- (ix) to consider the results of examinations leading to the conferment of any post-graduate degree, diploma or certificate of the University, and to recommend such results to the Executive Council for approval;
- (x) to provide for the inspection or the investigation into the affairs of any Department of the University or any institution established, maintained or managed by the University and submit report to the Executive Council;

<sup>1</sup>Section 23 was substituted for original section by s. 9 of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998). Prior to this substitution, the word "workshops" was inserted, in clause (vii), by s. 7 of the Kalyani University (Amendment) Act, 1995 (West Ben. Act XII of 1995).

XL of 1981.]

(Chapter III.—Authorities of the University.—Section 23A.)

- (xi) to have general supervision over the Boards of Studies attached to the Faculty Council;
- (xii) to frame rules relating to the courses of post-graduate studies and the division of subjects in regard thereto and to recommend to the Executive Council the making of Regulations in this behalf;
- (xiii) to appoint, if required by the Executive Council, after considering the views of the Boards of Studies attached to the Faculty Council, Boards of Examiners in the subject or subjects relating to post-graduate studies, including the subjects for doctoral thesis and prizes and medals;
- (xiv) to call for such reports or information as the Faculty Council may consider necessary for efficient discharge of its duties from the teaching departments, research units or Boards of Studies;
- (xv) to consider any educational matter relating to the Faculty Council and to arrive at decisions or make recommendations pertaining thereto to the appropriate authority or officer;
- (xvi) to maintain contact with the corresponding Council for undergraduate studies for the purpose of sharing ideas and ensuring co-ordination;
- (xvii) to submit each year its annual report to the Executive Council;
- (xviii) to make rules for the transaction of its own business;
- (xix) to exercise all other powers and perform all other functions conferred and imposed on it by or under this Act;
- (xx) to delegate to the teaching departments, research units, and Board of Studies attached to it the responsibility for such academic matters as respectively concern such departments, units and Boards;
- (xxi) to recommend to the Executive Council the conferment of post-graduate degrees, diplomas and certificates.

<sup>1</sup>23A. (1) There shall be the following Councils for undergraduate studies:—

- (a) the Council for Undergraduate Studies in Arts, Science, Commerce, Education, Law, Music and Fine Arts;
- (b) the Council for Undergraduate Studies in Engineering and Technology.

The Councils for undergraduate studies.

<sup>1</sup>Sections 23A and 23B were first inserted by s. 10 of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998). Thereafter, section 23A was substituted by s. 10 of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).



*(Chapter III.—Authorities of the University.—Section 23A.)*

(2) The Council for Undergraduate Studies in Arts, Science, Commerce, Education, Law, Music and Fine Arts shall consist of the following members:—

- (a) the Vice-Chancellor—Chairman;
- (b) the Deans of the Faculty Councils for Post-Graduate Studies in Arts and Commerce, Science, Education, Law, and Music and Fine Arts;
- (c) ten Teachers of affiliated colleges imparting teaching in Arts, Science, Commerce, Education, Law, and Music and Fine Arts, of whom one shall be from a Teachers' training college, one shall be from a Law college, and one shall be from a college, if any, teaching Music and Fine Arts, elected by the Teachers of such colleges;
- (d) five Teachers participating in post-graduate teaching in the subject or subjects concerned, one each from each Faculty Council for post-graduate studies concerned, elected by the members of the Faculty Councils for post-graduate studies concerned from amongst themselves;
- (e) five Principals, of whom three shall be from the undergraduate colleges of Arts, Science, and Commerce, one shall be from a Teachers' training college, and one shall be from a Law college or from any college teaching Fine Arts or Music or both, elected jointly by the Principals of such colleges;
- (f) two persons having special knowledge in the subject or subjects concerned, nominated by the Vice-Chancellor.

(3) The Council for Undergraduate Studies in Engineering and Technology shall consist of the following members:—

- (a) the Vice-Chancellor—Chairman;
- (b) the Deans of the Faculty Council for Post-Graduate Studies in Science and Engineering, Technology and Management;
- (c) six Teachers, not belonging to the same Department, participating in teaching in the subject or subjects concerned, elected by the Teachers of engineering and technological colleges from amongst themselves;
- (d) two Principals of engineering and technological colleges, elected jointly by the Principals of such colleges;
- (e) the Head or Heads of the Department or Departments concerned, if any;
- (f) two persons having special knowledge in the subject concerned, nominated by the Vice-Chancellor.

(4) Each Council for undergraduate studies shall have a Secretary to be appointed by the University.

XL of 1981.]

(Chapter III.—Authorities of the University.—Section 23B.)

(5) All elections to the Councils for undergraduate studies shall be held in the manner prescribed by the Statutes.

(6) One-third of the total number of members of a Council for undergraduate studies shall be a quorum for a meeting of the Council.

23B. Subject to the provisions of this Act, and the Statutes, the Ordinances and the Regulations, a Council for undergraduate studies shall exercise the following powers and perform the following functions:—

Powers and functions of the Councils for undergraduate studies.

- (i) to recommend to the Executive Council the affiliation of a college or an institution in one or more subjects;
- (ii) to ensure annual inspection of colleges;
- (iii) to exercise general supervision over the colleges to ensure that the conditions of affiliation are properly fulfilled, the standard of teaching is uniformly maintained and syllabuses as prescribed are properly completed within the academic year;
- (iv) to fix the last date of admission of students to different courses of studies and the date of commencement of examinations in consultation with other Councils for undergraduate studies;
- (v) to appoint Head Examiners, Examiners, Paper-setters, Scrutineers, Co-ordinators Convenors, Tabulators and other persons under the general supervision of the Executive Council;
- (vi) to consider the results of examinations below the post-graduate level leading to the conferment of any degree, diploma or certificate of the University, and to recommend such results to the Executive Council for approval;
- (vii) to recommend to the Executive Council the disaffiliation or withdrawal of affiliation of any college in respect of any subject or subjects, if, on receipt of a written report from a team of Inspectors appointed by the University, the Council is of opinion that proper standard of teaching is not maintained or conditions of affiliation are not properly fulfilled or the results of the candidates sent up by the college for any examination are unsatisfactory or the college has failed to comply with the directives of the Councils;
- (viii) to establish, maintain and manage halls and hostels of undergraduate colleges;

<sup>1</sup>See foot-note 1 on page 339, *ante*.

(Chapter III.—Authorities of the University.—Section 23B.)

- (ix) to recommend to the Executive Council the temporary take over of the management of an affiliated or a recognised college or institution, other than a Government College, in consultation with the Executive Council in order to ensure that proper standards of teaching, training or instruction are maintained therein;
- (x) to provide for the inspection or investigation into the affairs of undergraduate colleges or institutions, recognised by the Council or affiliated to the University, and to exercise general supervision and control over them;
- (xi) to make due provision for health, welfare, residence, and discipline of students and their relationship with colleges and the University and to provide for such training of students as may be considered desirable;
- (xii) to recommend to the Executive Council the dissolution of the Governing Body of an affiliated college or institution, other than a Government College, and pending reconstitution of the Governing Body, the appointment of an Administrator or an *ad hoc* Governing Body;
- (xiii) to collect fees for examination, condonation of short percentage for appearing at an examination as non-collegiate student, mark sheet, late admission, change of examination centre, scrutiny of answer script, and change of name or surname, and any other charge for registration and migration of students and grant of diplomas, certificates or any other documents at such rate as may be prescribed by the Executive Council;
- (xiv) to exercise supervision to ensure that all properties and funds of the Council are properly controlled and administered;
- (xv) to extend facilities and other assistance including exhibits of records, books of accounts, ledgers and any other documents to officers deputed by the University for inspection;
- (xvi) to approve the annual report of the activities of the Council during the previous academic year and submit the same to the Executive Council on or before such date as may be fixed by the Executive Council;
- (xvii) to abide by, and implement promptly, the decisions that may be arrived at by the University from time to time in regard to the Council;

XL of 1981.]

(Chapter III.—Authorities of the University.—Section 24.)

- (xviii) to follow the guidelines and the rules framed by the University from time to time;
- (xix) to have general responsibility for academic affairs in relation to undergraduate studies with which the Council is concerned;
- (xx) to have general supervision over the Board of Studies attached to the Council in accordance with the rules framed for the purpose;
- (xxi) to maintain contact with the corresponding Council for post-graduate studies for the purpose of sharing ideas and ensuring co-ordination;
- (xxii) to frame rules relating to the courses of undergraduate studies and the division of subjects in regard thereto, and to recommend to the Executive Council the making of Regulations in this behalf.

24. <sup>1</sup>(1) There shall be a Dean for each Faculty Council for post-graduate studies who shall be a Professor of the University;

Dean.

Provided that every Dean of a Faculty Council for post-graduate studies or Council for undergraduate studies holding office as such Dean on the date immediately before the date of coming into force of the Kalyani University (Amendment) Act, 1998 (hereinafter referred to as the said Act), shall continue, and shall be deemed to have continued, to hold his office as such Dean on and from the date of coming into force of the said Act, and shall cease to hold office as such Dean on the expiry of the term of his office or till the office of the Dean is filled up by election in the prescribed manner, whichever is earlier.

West Ben.  
Act IX of  
1998.

(2) The Dean shall be elected by the members of the Faculty Council <sup>2</sup>[for post-graduate studies] and shall act as Vice-Chairman of the Faculty Council. He shall exercise such powers and perform such functions as may be prescribed by Regulations.

<sup>3</sup>(2A) The Dean or the seniormost Dean, as the case may be, shall act as the Vice-Chairman of the Council for undergraduate studies concerned.

(3) The Dean shall hold office for such term as may be prescribed by Statutes.

<sup>1</sup>Sub-section (1) was first substituted for original sub-section by s. 11(1) of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998). Thereafter, the sub-section was re-substituted by s. 11(1) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>2</sup>The words within the square brackets were inserted by s. 11(2) of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).

<sup>3</sup>Sub-section (2A) was inserted by s. 11(3), *ibid.*

*(Chapter III.—Authorities of the University.—Sections 25-27.)*The Boards  
of Studies.

25. There shall be Boards of Studies attached to every '[Faculty Council for post-graduate studies or Council for undergraduate studies.] The constitution of the Boards of Studies shall be prescribed by Statutes and the powers and functions of the Boards of Studies shall be prescribed by Regulations.

The Finance  
Committee.

26. There shall be a Finance Committee with the Vice-Chancellor as the Chairman. The constitution, powers and functions of the Finance Committee shall be prescribed by Statutes and its procedure in financial matters, including the delegation of its powers, shall be prescribed by Ordinances.

Selection  
Committee  
for teaching  
posts.

27. (1) A University Professor shall be appointed by the Executive Council on the recommendation of a Selection Committee consisting of—

- (i) the Vice-Chancellor as Chairman;
- (ii) the Dean of the Faculty Council concerned;
- (iii) a person, not holding any office of profit under the University and having special knowledge of the subject which the Professor will teach, nominated by the Chancellor;
- (iv) two persons, not holding any office of profit under the University and having special knowledge of the subject which the Professor will teach, nominated by the Executive Council.

(2) A University Reader or a University Lecturer shall be appointed by the Executive Council on the recommendation of a Selection Committee consisting of—

- (i) the Vice-Chancellor as Chairman;
- (ii) the Dean of the Faculty Council concerned;
- (iii) the Head of the Department concerned, if any;
- (iv) a person, not holding any office of profit under the University and having special knowledge of the subject which the Reader or the Lecturer will teach, nominated by the Chancellor;
- (v) two persons, not holding any office of profit under the University and having special knowledge of the subject which the Reader or the Lecturer will teach, nominated by the Executive Council.

<sup>1</sup>The words within the square brackets were substituted for the words "Faculty Council for post-graduate and undergraduate studies" by s. 12 of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).

XL of 1981.]

*(Chapter III.—Authorities of the University.—Sections 28-31.)*

28. (1) Three members, of whom at least two shall be persons having special knowledge in the subject concerned, shall be a quorum for a meeting of a Selection Committee.

Procedure for holding meetings of Selection Committee.

(2) If the Executive Council does not accept the recommendation of a Selection Committee, it shall refer the recommendation back to the Selection Committee with reasons for reconsideration and if the Executive Council does not accept the reconsidered views of the Selection Committee, the matter shall be referred to the Chancellor with reasons and the decision of the Chancellor shall be final.

29. (1) Every Teacher, every officer and every employee of the University shall, on appointment as such, be provided with a letter of appointment containing such terms and conditions of appointment as may be prescribed by Ordinances.

Letter of appointment of Teachers, officers and employees.

(2) A Teacher or an officer or an employee appointed against a permanent vacancy shall be on probation ordinarily for a period of one year from the date of such appointment and such period of probation may, at the discretion of the appropriate authority of the University, be extended for a further period not exceeding one year.

(3) If, at any time during the period of probation, the probationer's work is not considered satisfactory, the probationer shall be discharged by the authority concerned.

(4) On satisfactory completion of the period of probation, a Teacher or an officer or an employee, as the case may be, shall be confirmed with effect from the date of his appointment on probation by an order in writing made by the University in this behalf and the fact of such confirmation shall be communicated to the person concerned:

Provided that if, on completion of the period of probation, no such order of confirmation is made and communicated to the person concerned within a period of two months of the completion of the period of probation, the person concerned shall be deemed to have been confirmed with effect from the date of his appointment on probation.

30. The services of a temporary Teacher or officer or employee shall not be terminated before the expiration of the period for which he is appointed except after serving one month's notice or paying him one month's salary in lieu thereof.

Termination of service of temporary Teacher, officer or employee.

31. The Executive Council may, subject to the provisions of this Act, prescribe by Ordinances the constitution of a standing committee or standing committees for selection of persons for appointment to the posts of officers and to the other non-teaching posts of the University and the procedure and the method of such selection.

Standing committee for selection of officers and non-teaching employees.

<sup>1</sup>Section 31 was inserted by s. 8(c) of the West Bengal University Laws (Amendment) Act, 1988 (West Ben. Act VIII of 1988).

*(Chapter III.—Authorities of the University.—Section 32.—  
Chapter IV.—General provisions governing all authorities or  
bodies of the University.—Section 33.)*

Tribunal.

32. (1) If in the case of any dispute between the University and any Teacher, officer or employee of the University no final order has been passed by the University within a period of one year from the date on which the dispute was referred to the University by such Teacher, officer or employee, such dispute shall, on the request of such Teacher, officer or employee, be referred to a Tribunal consisting of the following members, namely:—

- (i) a Chairman, who shall be nominated by the Chancellor in consultation with the Minister;
- (ii) one person to be nominated by the Executive Council;
- (iii) one person to be nominated by the Teacher, officer or employee concerned.

(2) Any appeal from an employee of the University in a disciplinary matter shall be referred to the Tribunal and shall be decided and disposed of by the Tribunal.

(3) The Tribunal may call for any record, report or other information from the University if, in its opinion, such record, report or other information is necessary for efficient discharge of its functions, and the University shall furnish such record, report or other information to the Tribunal.

(4) The decision of the Tribunal shall be final and no suit or proceeding shall lie in any civil court in respect of the matters decided by the Tribunal.

(5) Every request under sub-section (1) shall be deemed to be a submission to arbitration upon the terms of this section, within the meaning of the Arbitration Act, 1940, and all the provisions of that Act with the exception of section 2 thereof shall apply accordingly.

10 of 1940.

#### CHAPTER IV

##### General provisions governing all authorities or other bodies of the University.

Disqualifica-  
tions.

33. (1) No person shall be qualified for election or nomination as a member of any authority or body of the University or shall continue as such member if he—

- (i) is of unsound mind or a deaf-mute, or
- (ii) is an undischarged insolvent, or
- (iii) has been convicted by a court of law for an offence involving moral turpitude.

XL of 1981.]

(Chapter IV.—General provisions governing all authorities or bodies of the University.—Sections 33A, 34.)

(2) In case of any doubt or dispute, the Chancellor's decision whether a person is disqualified under the provisions of sub-section (1) shall be final.

(3) No person shall be entitled to stand as a candidate for election to any authority or body of the University from more than one constituency.

(4) No person shall be entitled to be enrolled as a voter for, or to cast his vote at, an election to any authority or body of the University from more than one constituency:

Provided that this sub-section shall not apply in the case of an election of members of the Court to the Executive Councils or of members of the [Faculty Councils for post-graduate studies or the Councils for undergraduate studies] to the Executive Council.

<sup>2</sup>33A. Notwithstanding anything contained elsewhere in this Act, no person shall,—

- (a) if he is a Teacher, not holding any whole-time teaching or post, appointed for a specified period, or
- (b) if he is a member of the non-teaching staff, not appointed on a regular scale of pay, or not holding any whole-time non-teaching post,

be entitled to be enrolled as a voter for, or to cast his vote at, an election to any authority or body of the University or of any college or institution affiliated to the University or to be nominated to any such authority or body.

*Explanation.*—“Regular scale of pay” shall mean pay which, subject to any conditions prescribed by the University, rises by periodical increments from a minimum to a maximum.

34. (1) Save as otherwise provided in sub-section (4), an elected or nominated member of any authority or body of the University shall hold office for a period of four years from the date of his election or nomination, as the case may be:

Provided that in respect of the first elections and nominations under this Act, the said period of four years shall commence from the date of the first meeting of the authority or body held after such elections and nominations.

Part-time teachers or part-time non-teaching staff not to be entitled to be enrolled as voters or to be nominated.

Term of office of members.

<sup>1</sup>The words within the square brackets were substituted for the words “Faculty Council for post-graduate studies and undergraduate studies” by s. 10 of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>2</sup>Section 33A was inserted by s. 8(c) of the West Bengal University Laws (Amendment) Act, 1986 (West Ben. Act XX of 1986).



(Chapter IV.—General provisions governing all authorities or bodies of the University.—Sections 35-37.)

(2) The term of office of members other than *ex officio* members of any authority or body of the University shall be held to include any period which may elapse between the expiry of the said term and the date of election of new members to such authority or body to fill vacancies arising by efflux of time.

(3) When elections are held on more than one date, the last of such dates shall be taken to be the date of election for the purposes of this section.

(4) Any member elected or nominated to fill a casual vacancy shall hold office for the unexpired portion of the term of office of the member in whose seat he is so elected or nominated.

Cessation of membership in certain cases.

35. (1) When a person is qualified to be a member of any authority or body of the University by virtue of his membership of any other authority or body, he shall cease to be a member of the authority or body of the University when he ceases to be a member of the other.

(2) When a person is elected or nominated as a member of any authority or body of the University from any constituency, he shall cease to be such a member when he ceases to belong to that constituency.

Filling of vacancies.

36. (1) Any casual vacancy among the elected members of any authority or body of the University shall be filled, in such manner and within such time as may be prescribed, by election by such authority or body of a person representing the interest which the member, whose seat has become vacant, represented.

(2) Any vacancy among the nominated members of any authority or body of the University shall be filled, within such time as may be prescribed, by nomination by the person or authority that nominated the member whose seat has become vacant.

(3) Vacancies arising by efflux of time in the seats of elected members of any authority or body of the University shall be filled by election to be held on such date or dates, not later than six months or such extended period as the Chancellor may, by order made in this behalf, specify so however that the aggregate period shall not exceed one year, from the date on which the vacancies arise, as the Vice-Chancellor may fix.

Proceedings of the University or the authorities or bodies of the University not invalidated by vacancies.

37. No Act or proceedings of the University or of any authority or body of the University shall be deemed to be invalid merely by reason of the existence of a vacancy or vacancies among its members or the invalidity of the election of any of the members.

XL of 1981.]

(Chapter IV.—General provisions governing all authorities or bodies of the University.—Sections 38, 39.)

<sup>1</sup>*Explanation.*—For the avoidance of doubt, it is hereby declared that when the office of any member of any authority or body of the University cannot be filled up, when there has been an addition to the number of members of any existing authority or body or when such authority or body is created or constituted for the first time, on account of an election or appointment not being feasible for any reason whatsoever, there shall be deemed to be a vacancy in the office of such member until such election takes place or such appointment is made, provided that the term of office of any member of any authority or body of the University filled up by election in the manner prescribed by Statutes or otherwise shall, when such authority or body is created or constituted for the first time, be co-terminous with the term of office of any other member of the Court or the Executive Council, as the case may be, filled up by election or otherwise.

38. (1) There shall be an Election Tribunal to which shall be referred any question as to whether any person is eligible under this Act for election or nomination or has been duly elected or nominated as, or is entitled to be, a member of any authority or body of the University, and the decision of the Election Tribunal on such question shall be final.

Election  
Tribunal.

(2) The constitution of the Election Tribunal shall be prescribed by Statutes.

(3) If, during the progress of any election of members to any authority or body of the University, the Election Tribunal is satisfied that such election is vitiated by fraud or corrupt practice, the Election Tribunal may make an order annulling the proceedings in respect of such election or any part thereof and directing fresh proceedings to be started, in accordance with the provisions of this Act and the Statutes, the Ordinances and the Regulations, from such stage as may be specified in the order and such order of the Election Tribunal shall be final.

(4) No suit or proceeding shall lie in any civil court against a decision or an order of the Election Tribunal under sub-section (1) or sub-section (2), as the case may be.

39. At a meeting of the Court, the Executive Council, <sup>2</sup>[the Faculty Council for post-graduate studies, the Council] for undergraduate studies] or any other authority or body of the University, the person presiding at the meeting shall not vote in the first instance, but shall have and exercise a casting vote in the case of an equality of votes.

Casting vote  
by the  
Chairman.

<sup>1</sup>This 'Explanation' was substituted for original 'Explanation' by s. 13 of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>2</sup>The words within the square brackets were substituted for the words "the Faculty Councils for post-graduate studies and undergraduate studies" by s. 14, *ibid.*

*(Chapter V.—Funds of the University, Accounts, Audit and Inspection.—Sections 40-43.)*

## CHAPTER V

### Funds of the University, Accounts, Audit and Inspection

The University Fund.

40. The University shall have a fund to be known as the University Fund to which shall be credited all its income from fees, fines, contributions, grants, donations, loans and advances and from any other source whatsoever. The University may also create, by Ordinances made in this behalf, separate special funds for the administration of endowments, trusts or specific grants or grants for other special purposes.

General limitation of financial powers of the University.

41. (1) The budget of the University showing the receipt and expenditure of the University on different accounts for a financial year shall be submitted to the State Government for approval at least four months before the beginning of such financial year in such form as may be specified by the State Government.

(2) The State Government shall, within '[three months] of commencement of the financial year to which the budget relates, communicate its approval or otherwise of the budget to the University:

Provided that the State Government shall, from time to time, release grants to the University to incur expenditure till the budget is approved.

(3) Notwithstanding anything to the contrary contained in this Act, the University shall not, except with the prior approval of the State Government, incur any expenditure on any account in excess of the amount specified in the budget on that account.

Provident Fund.

42. Any Provident Fund instituted by the University for the benefit of its employees shall be governed by the provisions of the Provident Funds Act, 1925, as if such Fund were a Government Provident Fund and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the Fund.

19 of 1925.

Annual Accounts and Audit.

43. (1) The Annual Statement of Accounts of the University shall, after examination by the Executive Council, be subjected to such audit as the State Government may direct.

(2) Such Annual Statement of Account shall, together with copies of the audit report thereon, be submitted to the Court and to the State Government and shall thereupon be published by the University.

<sup>1</sup>The words within the square brackets were substituted for the words "fifteen days" by s. 13 of the Kalyani University (Amendment) Act, 1998 (West Ben. Act IX of 1998).

XL of 1981.]

*(Chapter V.—Funds of the University, Accounts, Audit and Inspection.—Section 44.)*

(3) The University shall have a continuous internal audit, and the report of such audit shall be submitted to the State Government as soon as possible after the end of every financial year.

44. (1) The State Government shall have the right—

Inspection.

(a) to cause an inspection to be made, by such person or persons as it may direct,—

(i) of the University, its buildings, laboratories, libraries, museums, press establishment, workshops and equipment,

(ii) of any college or institution maintained by or affiliated to the University, and

(iii) into all affairs of the University and of such college or institution including examination and other work conducted or done by the University or such college or institution, and

(b) to cause an enquiry to be made into the income, expenditure, properties, assets and liabilities of the University and of any college or institution maintained by or affiliated to the University.

(2) The State Government shall, in every such case of inspection or enquiry, give previous notice to the University, and, if the inspection or enquiry relates to such college or institution, both to the University and the college or the institution, as the case may be, of its intention to cause such inspection or enquiry.

(3) The State Government shall communicate to the Court and the Executive Council or to such college or institution, as the case may be, its views on the results of such inspection or enquiry and may, after considering the opinion of the Court and the Executive Council or of such college or institution thereon, advise the University or such college or institution regarding the action which the State Government considers fit to be taken by the University or by such college or institution in the matters concerned and the University or such college or institution shall report to the State Government, within such time as the State Government may direct, the action which is proposed to be taken or has been taken by the University or by such college or institution to give effect to such advice of the State Government.

(4) The State Government may, after considering the report referred to in sub-section (2), advise the University or such college or institution, as the case may be, to take such further action in the matters concerned as may, in the opinion of the State Government be necessary, and the University or such college or institution shall take or cause to be taken such further action within such time as may be specified in that behalf by the State Government.

(Chapter VI.—Statutes, Ordinances, Regulations and Rules.—  
Section 45.)

#### CHAPTER VI

#### Statutes, Ordinances, Regulations and Rules

Statutes.

45. Subject to the provisions of this Act, Statutes may be made to provide for all or any of the following matters:—

- (a) the declaration of posts as posts of officers of the University referred to in clause (4) of section 7;
- (b) the establishment of authorities of the University referred to in clause (6) of section 16;
- (c) the powers, duties, and terms and conditions of service of the officers of the University in so far as these have not been specifically provided for in this Act;
- (d) the constitution, powers and duties of the authorities of the University in so far as these have not been specifically provided for in this Act;
- (e) the rules and procedure for holding elections to the Court, the Executive Council and other authorities and bodies of the University;
- (f) the terms and conditions of affiliation or recognition of colleges or institutions, including terms and conditions for continuance of such affiliation or recognition and rules for disaffiliation or withdrawal of recognition of such colleges or institutions;
- (g) the terms and conditions of recognition of colleges as professional colleges;
- (h) the constitution, powers and functions of the Governing Bodies of colleges, other than Government Colleges;
- (i) the terms and condition of service and the minimum emoluments for posts of Principals, Teachers and such other employees as the University may deem fit, of all affiliated colleges, other than Government Colleges;
- (j) the rules for Provident Funds for Teachers of colleges, other than Government Colleges;
- (k) the rules for the grant of pension (including gratuity) to the Teachers of the University;
- (l) the holding of convocations to confer degrees, titles, diplomas, certificates and other academic distinctions, including honorary degrees and distinctions;
- (m) the conditions for the registration of graduates of the University and for the maintenance of a Register for registered graduates;

XL of 1981.]

(Chapter VI.—Statutes, Ordinances, Regulations and Rules.—  
Sections 46, 47.)

- (n) all other matters which under this Act are required to be or may be prescribed by Statutes.

46. (1) The Executive Council may of its own motion, and shall, when required by the Court, make a draft of any Statute and submit the same to the Court. The draft so submitted shall be considered by the Court at a meeting or meetings to be held within a period of six weeks from the date of such submission (hereinafter referred to as the said period), and the draft so submitted shall, unless rejected or amended by the Court before the expiry of the said period by a majority of the total number of its members existing at the time, be deemed to have been passed by the Court. If the Court so rejects or amends the draft of any Statute, it shall be sent back to the Executive Council with the views of the Court for reconsideration. Thereupon, the Executive Council shall reconsider the draft and resubmit it to the Court with such changes as it may deem necessary. On such resubmission of the draft, it shall again be considered by the Court at a meeting or meetings to be held within a period of six weeks from the date of such submission (hereinafter referred to as the latter period) and the draft so resubmitted shall, unless rejected by the Court before the expiry of the latter period by a majority of the total number of its members existing at the time, be deemed to have been passed by the Court without any amendment, or be passed by the Court with such amendments as it may deem fit to make therein within the latter period and by the same majority as aforesaid.

How to  
make  
Statutes.

(2) A Statute, passed in the manner provided in sub-section (1), shall be presented to the Chancellor for assent and shall come into force on being assented to by the Chancellor in consultation with the Minister.

(3) A Statute shall remain in force until repealed or amended by a new Statute similarly passed and assented to by the Chancellor.

47. Subject to the provisions of this Act and the Statutes, Ordinances may be made to provide for all or any of the following matters:—

Ordinances.

- (a) the admission of students to the University and the colleges affiliated to or recognized by it and their enrolment as such;
- (b) the levy of fees in University Laboratories;
- (c) the conditions of residence and rules of discipline of the students of the University, including students of the colleges affiliated to or recognized by it, and the levy of fees for residence in Halls;
- (d) the appointment of Teachers, officers and other employees of the University, their emoluments, their duties and other terms and conditions of their service, in so far as these have not been specifically provided for in this Act or in the Statutes;

*(Chapter VI.—Statutes, Ordinances, Regulations and Rules.—  
Section 48.)*

- (e) rules for the institution of Provident Fund or other funds for the benefit of the employees of the University;
- (f) rules for the establishment, maintenance and management of University Libraries, University Museums, Halls and other University Institutions for study, research and residence;
- (g) rules for the recognition of libraries, laboratories, museums, hostels, and institutions for study, research and residence, other than those established, maintained and managed by the University;
- (h) rules for the taking over of the management of an affiliated or a recognized college or institution, other than a Government College or institution, in order to ensure that proper standards of teaching, training and instruction are maintained therein;
- (i) rules for the exercise of general supervision and control over affiliated or recognized colleges or institutions and for the giving of financial aid to them;
- (j) rules for the inspection or investigation into the affairs of colleges or other institutions, affiliated to or recognized by the University, to ensure that proper standards of teaching, training and research are maintained therein;
- (k) rules for the imposition and collection of fees, fines and other dues payable to the University;
- (l) the duties and functions of the teachers of the University including the Heads of Department;
- (m) rules for the registration of students;
- (n) the appointment, duties and remuneration of examiners;
- (o) rules for the administration of gifts, endowments and benefactions, and for the institution and award of fellowships, scholarships, studentships, stipends, bursaries, exhibitions, medals and prizes;
- (p) rules and procedure for accepting grants and for realising or accepting loans other than loans from the Central or any State Government or the University Grants Commission;
- (q) all other matters which under this Act or the Statutes are required to be or may be prescribed by Ordinances.

How to  
make  
Ordinances.

48. (1) The Executive Council shall take into consideration drafts of Ordinances proposed to be passed, after notice thereof has been given to the members of the Executive Council at least three weeks in advance of the date fixed for consideration of the same by the Executive Council. The Vice-Chancellor may direct a shorter notice in a matter which in his opinion is of an emergent nature.

XL of 1981.]

(Chapter VI.—Statutes, Ordinances, Regulations and Rules.—  
Sections 49, 50.)

(2) An Ordinance shall be deemed to be passed by the Executive Council if it is agreed to by a majority of the total number of members of the Executive Council existing at the time.

(3) An Ordinance passed by the Executive Council in the manner provided hereinbefore in this section shall be submitted to the Chancellor for assent and shall come into force on being assented to by the Chancellor and shall be reported to the Court at its next meeting.

(4) The Chancellor may direct that the operation of any Ordinance shall be suspended until such time as the Court has had an opportunity of considering the same.

(5) An Ordinance shall, unless cancelled or modified by the Chancellor, remain in force until repealed or amended by a new Ordinance similarly passed and brought into force.

49. Subject to the provisions of this Act and the Statutes and the Ordinances, Regulations may be made to provide for all or any of the following matters:—

Regulations.

- (a) the powers and functions of the Boards of Studies;
- (b) the functions and duties of Teachers' Councils in Universities and in Colleges and institutions other than Government Colleges and institutions;
- (c) the conditions for admission to the different courses of study and examinations of students;
- (d) the rules for the conduct of University examinations;
- (e) the courses of study and the division of subjects upon the recommendations of [the respective Faculty Council for post-graduate studies or Council for undergraduate studies, as the case may be;]
- (f) the minimum qualifications for Principals, other Teachers and Teachers of the University;
- (g) all other matters which under this Act or the Statutes or the Ordinances are required to be or may be prescribed by Regulations.

50. (1) The Executive Council or a Committee appointed by it shall take into consideration drafts of Regulations, consistent with this Act and the Statutes and the Ordinances after notice of the proposed Regulations has been given to the members of the Executive Council at least three weeks in advance of the date fixed for consideration of the same by the Executive Council or the Committee appointed by it. The Vice-Chancellor may direct a shorter notice in a matter which in his opinion is of an emergent nature.

How to  
make  
Regulations.

<sup>1</sup>The words within the square brackets were substituted for the words "the Faculty Council for post-graduate and undergraduate studies;" by s. 15 of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).



*(Chapter VI.—Statutes, Ordinances, Regulations and Rules.—  
Section 51.—Chapter VII.—Miscellaneous and Transitory  
Provisions.—Section 52.)*

(2) A Regulation shall be deemed to be passed by the Executive Council if it is agreed to at a meeting of the Executive Council by a majority of the total number of members of the Executive Council existing at the time. A Regulation shall come into force immediately on being passed unless otherwise directed by the Chancellor.

(3) The Court shall have the power, by a resolution passed by a majority of its total number of members existing at the time, to cancel or modify any Regulation.

(4) A Regulation shall, unless cancelled or modified by the Court under sub-section (3), remain in force until repealed or amended by a new Regulation similarly passed and brought into force.

Rules.

**51.** Subject to the provisions of this Act and the Statutes, the Ordinances and the Regulations, Rules may be made for the purpose of duly carrying out the provisions of, or exercising the powers conferred by, this Act or to provide for matters which, by the Statutes, the Ordinances or the Regulations, are required to be prescribed by Rules.

#### CHAPTER VII

#### Miscellaneous and Transitory Provisions

Delegation.

**52.** (1) The Vice-Chancellor or, with the approval, of the Vice-Chancellor, the Registrar, may, subject to the provisions of this Act, delegate such of his powers or duties conferred or imposed by or under this Act as may be prescribed by the Statutes to an officer of the University under his direct administrative control.

(2) Subject to the provisions of this Act,—

- (a) the Court may delegate any of its powers or duties, conferred or imposed by or under this Act, to—
  - (i) the Vice-Chancellor,
  - (ii) the Executive Council,
  - (iii) a committee constituted from among its own members,  
or
  - (iv) a committee appointed in accordance with the Statutes;
- (b) the Executive Council may delegate any of its powers or duties conferred or imposed by or under this Act, to—
  - (i) the Vice-Chancellor,
  - (ii) a committee constituted from among its own members,
  - (iii) a committee constituted in accordance with the Statutes or the Ordinances,

XL of 1981.]

(Chapter VII.—Miscellaneous and Transitory Provisions.—  
Sections 53, 54.)

- <sup>1</sup>(iv) any of the Faculty Councils for post-graduate studies or Councils for undergraduate studies, or
    - (v) the Finance Committee;
  - (c) <sup>2</sup>[the Faculty Council for post-graduate studies or the Council for undergraduate studies] may delegate any of its powers or duties, conferred or imposed by or under this Act, to—
    - (i) the Vice-Chancellor,
    - (ii) a committee constituted from among its own members,
    - (iii) a committee constituted in accordance with the Regulations, or
    - (iv) any of the Boards of studies;
  - (d) the Finance Committee may delegate any of its powers or duties, conferred or imposed by or under this Act, to—
    - (i) the Vice-Chancellor, or
    - (ii) a committee constituted from among its own members.

53. All properties and all rights of whatever kind used, enjoyed or possessed by, and all interests of whatever kind owned by or vested in or held in trust by or for, the University of Kalyani as constituted prior to the appointed day (hereinafter referred to as the former University) as well as all liabilities legally subsisting against the former University shall pass to the University as constituted under this Act.

Passing of properties and rights, etc.

54. <sup>3</sup>(1) Notwithstanding anything contained in this Act, the Statutes, the Ordinances and the Regulations, any student of a college affiliated to the former University, who was studying for any examination of the former University, shall be permitted to complete his course in preparation therefor and the University shall hold, for such students, examinations in accordance with the curricula of study in force in the former University for such period as may be prescribed.

Completion of courses of studies in colleges affiliated to the former University.

<sup>3</sup>(2) Notwithstanding anything contained in sub-section (1) or elsewhere in this Act, or the Statutes, or the Ordinances, or the Regulations, made under this Act, or the Calcutta University Act, 1979 (hereinafter referred to as the said Act), or the Statutes, or the Ordinances, or the Regulations, made under the said Act, any student of a college in the district of Murshidabad or Nadia, affiliated to the University of Calcutta as constituted under the said Act (hereinafter referred to as the said University), before the date referred to in the notification published in the *Official Gazette* under sub-section (4) of section 5 of this Act, who

West Ben.  
Act XXVIII  
of 1979.

<sup>1</sup>Sub-clause (iv) was substituted for original sub-clause by s. 16(1) of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).

<sup>2</sup>The words within the square brackets were substituted for the words "the Faculty Council for post-graduate and undergraduate studies" by s. 16(2), *ibid.*

<sup>3</sup>Section 54 was renumbered as sub-section (1) of that section and after sub-section (1) as so renumbered, sub-section (2) was inserted by s. 17, *ibid.*

(Chapter VII.—Miscellaneous and Transitory Provisions.—  
Section 55.)

was studying for any examination of the said University, shall be permitted to complete his course in preparation therefor, and the said University shall hold, for such students, examinations in accordance with the Regulation in force in the said University, and shall declare results and confer degree, diploma or other academic distinction of the said University upon the qualified students on the results of the examinations.

Transitory provisions and repeal.

55. (1) The Vice-Chancellor holding office at the date of publication of this Act in the *Official Gazette* shall be the first Vice-Chancellor of the University and he shall be deemed to have been appointed under this Act and he shall hold office for a period of two years from the date of publication of this Act in the *Official Gazette* or till he attains the age of 65 years, whichever is earlier.

(2) The first Vice-Chancellor shall, with the approval of the Chancellor and with the assistance of a committee consisting of not less than nine members nominated by the State Government, cause the Statutes, the Ordinances and the Regulations of the former University to be reviewed and, if he considers it necessary, cause them to be amended.

<sup>1</sup>(3) The first Vice-Chancellor shall, within six months from the date of publication of this Act in the *Official Gazette* or within such longer period as the State Government may, from time to time, by notification direct, cause arrangements to be made so as to complete, within the period of his office as the first Vice-Chancellor appointed under sub-section (1), the constitution of the Court, the Executive Council, the Faculty Councils for post-graduate and undergraduate studies and the Boards of Studies in accordance with the provisions of the Statutes, the Ordinances and the Regulations of the former University as reviewed or amended under sub-section (2), as if they had already come into force.

(4) If, for any reason,—

- (a) the constitution of the Court, the Executive Council and other bodies referred to in sub-section (3) cannot be completed within the period of office of the first Vice-Chancellor appointed under sub-section (1), then, on the expiry of such period, the Chancellor may, in consultation with the Minister, on such terms and conditions as he thinks fit, appoint the first Vice-Chancellor whose period of office has expired or another person to be the Vice-Chancellor for the purposes of this section for such period <sup>2</sup>[not exceeding two years] as the Chancellor thinks fit, or

<sup>1</sup>Sub-section (3) was substituted for original sub-section by s. 2(a) of the Kalyani University (Amendment) Act, 1983 (West Ben. Act XXIII of 1983).

<sup>2</sup>The words within the square brackets were substituted for the words "not exceeding eighteen months" by s. 2(1) of the Kalyani University (Second Amendment) Act, 1985 (West Ben. Act XXV of 1985). Prior to this substitution, the words "not exceeding eighteen months" were substituted for the words "not exceeding one year" by s. 2(1) of the Kalyani University (Amendment) Act, 1985 (West Ben. Act VII of 1985).

XL of 1981.]

(Chapter VII.—Miscellaneous and Transitory Provisions.—  
Section 55.)

- (b) a vacancy occurs in the office of the first Vice-Chancellor before the expiry of the period of his office, then, the Chancellor may, in consultation with the Minister, on such terms and conditions as he thinks fit, appoint another person to be the Vice-Chancellor for the purposes of this section for the unexpired portion of such period or such further period <sup>1</sup>[not exceeding two years] as the Chancellor thinks fit, and references in this Act to the first Vice-Chancellor shall be deemed to include references to the Vice-Chancellor appointed under this sub-section.

(5) The State Government shall, by notification in the *Official Gazette*, appoint a date and on and from such date the Court, the Executive Council, the Faculty Councils for post-graduate and undergraduate studies and the Boards of Studies shall commence to exercise their respective functions and the Statutes, the Ordinances and the Regulations of the former University as reviewed or amended under sub-section (2) shall come into force <sup>2</sup>[and shall be the first Statutes, the first Ordinances and the first Regulations of the University.]

West Ben.  
Act III of  
1978.

(6) (a) The Kalyani University (Temporary Supersession) Act, 1978 (hereinafter referred to in this sub-section as the said Act) shall stand repealed with effect from the date of publication of this Act in the *Official Gazette*.

(b) Notwithstanding such repeal,—

- (i) until the appointed day, the Kalyani University Council, referred to in clause (b) of section 4 of the said Act, shall continue to exercise all the powers and perform all the duties in the manner and on the terms and conditions provided in the said Act, and
- (ii) anything done or any action taken under the said Act shall be deemed to have been validly done or taken under this Act.

(7) <sup>3</sup>[The first Statutes, the first Ordinances and the first Regulations] of the University shall remain in force until new Statutes, new Ordinances and new Regulations are made under the provisions of this Act.

<sup>1</sup>The words within the square brackets were substituted for the words "not exceeding eighteen months" by s. 2(2) of the Kalyani University (Second Amendment) Act, 1985 (West Ben. Act XXV of 1985). Prior to this substitution, the words "not exceeding eighteen months" were substituted for the words "not exceeding one year" by s. 2(2) of the Kalyani University (Amendment) Act, 1985 (West Ben. Act VII of 1985).

<sup>2</sup>The words within the square brackets were substituted for the words "and shall be the Statutes, the Ordinances and the Regulations of the University," by s. 2(b) of the Kalyani University (Amendment) Act, 1983 (West Ben. Act XXIII of 1983).

<sup>3</sup>The words within the square brackets were substituted for the words "The Statutes, the Ordinances and the Regulations" by s. 2(c). *ibid.*

*(Chapter VII.—Miscellaneous and Transitory Provisions.—  
Section 55.)*

(8) The first Vice-Chancellor may, subject to the approval of the Chancellor, appoint such administrative, clerical and other staff as he deems necessary for giving effect to the provisions of this section.

(9) On and from the appointed day the Kalyani University Act, 1960 shall stand repealed and thereupon—

West Ben.  
Act. XIII of  
1960.

- (a) the Statutes, the Ordinances and the Regulations of the former University shall, subject to the provisions of subsection (5), stand repealed and all authorities or bodies of the former University shall cease to function;
- (b) all colleges and institutions affiliated to or recognised by the former University and continuing as such immediately before the appointed day shall be deemed to be affiliated to, or recognized by the University;
- (c) all colleges or institutions of whatever kind established, maintained or managed by the former University prior to the appointed day shall be deemed to be colleges or institutions established, maintained or managed by the University under this Act;
- (d) all affairs, functions or activities of the former University including studies and examinations, commenced and in progress before the appointed day, shall be deemed to be in progress as if they had been commenced by the University under this Act;
- (e) all things done or deemed to have been done, and all action taken or deemed to have been taken and all appointments made by the former University under the Kalyani University Act, 1960 shall be deemed to be things done or actions taken or appointments made by the University under this Act as if this Act had been in force when such things were done or such actions were taken or such appointments were made:

Provided that until such repeal, references to the Vice-Chancellor under the said Act shall be deemed to be references to the first Vice-Chancellor under this Act.

(10) In construing the provisions of section 17, section 20 and section 22 and in construing the provisions of the Statutes, the Ordinances and the Regulations of the University in relation to the Constitution, under this section, of the Court, the Executive Council, the Faculty Councils for post-graduate and undergraduate studies and the Boards of Studies, references to the heads of departments of teaching of the University, the

XL of 1981.]

*(Chapter VII.—Miscellaneous and Transitory Provisions.—  
Sections 55A, 56.)*

University Professors, University Readers and University Lecturers, and Teachers of the University shall be deemed to be references to the persons holding offices respectively as the heads of departments of teaching, Professors, Readers, Lecturers and Teachers of the University of Kalyani, immediately <sup>1</sup>[before the date of publication of final list of voters for election under the Act and the Statutes to the Court, the Executive Council, the Faculty Councils for post-graduate and undergraduate studies or Boards of Studies, as the case may be.]

(11) The provisions of this section shall have effect notwithstanding anything to the contrary contained elsewhere in this Act or in any other law.

<sup>2</sup>55A. Notwithstanding anything contained in this Act or in any other law for the time being in force, any person who was a member of any authority or body of the University on the date immediately before the date of coming into force of the Kalyani University (Amendment) Act, 1998, shall continue, and shall be deemed to have continued, to be a member of such authority or body till he ceases to be a member of such authority or body on the expiry of the term of his office as such member or, upon the creation of any office of member of any Faculty Council for post-graduate studies or Council for undergraduate studies by virtue of coming into existence thereof, till the office of such member is filled up in the prescribed manner, whichever is earlier.

Special provision for continuance in office.

West Ben. Act IX of 1998.

56. If on account of any lacuna or omission in the provisions of this Act, or for any other reason whatsoever, any difficulty arises as to the first constitution of any authority of the University under this Act, or otherwise in giving effect to the provisions on this Act, the State Government, as occasion may require, may by order do anything which appears to it to be necessary for the purposes of removing the difficulty notwithstanding anything to the contrary contained elsewhere in this Act or in any other law.

Removal of difficulties.

<sup>1</sup>The words within the square brackets were substituted for the words "before the date of appointment of the first Vice-Chancellor." by s. 2(d) of the Kalyani University (Amendment) Act, 1983 (West Ben. Act XXIII of 1983).

<sup>2</sup>Section 55A was inserted by s. 18 of the Kalyani University (Amendment) Act, 1999 (West Ben. Act XVII of 1999).



*The Kalyani University  
(Amendment) Act, 2017.*

(Sections 2, 3.)

Amendment of section 7 of the West Ben. Act XL of 1981.

2. In section 7 of the Kalyani University Act, 1981 (hereinafter referred to as the principal Act), after clause (1), the following clause shall be inserted:—

‘(1a) the Pro-vice-Chancellor;’.

Insertion of new section 10A after section 10.

3. After section 10 of the principal Act, the following section shall be inserted:—

“The Pro-vice-Chancellor.

10A. (1) (a) There shall be a Pro-vice-Chancellor in the University and the allocation of work, powers and functions of the Pro-vice-Chancellor shall be such as may be prescribed by the Statutes.

(b) The Pro-vice-Chancellor shall be a distinguished academician with proven competence and integrity and having a minimum of ten years experience in a University system of which at least five years shall be as Professor or ten years of experience in a reputed research or academic administrative organization of which at least five years shall be in a position equivalent to that of Professor.

(c) The Pro-vice-Chancellor shall be appointed by the Chancellor in consultation with the Minister. The term of office shall be for four years and he shall be eligible for re-appointment for another period not exceeding four years but shall not hold office beyond the age of sixty-five years.

(d) The Chancellor may, notwithstanding the expiration of the term of the office of the Pro-vice-Chancellor or his attaining the age of sixty-five years, allow him to continue in office till a successor assumes office, provided that he shall not continue as such for any period exceeding six months.

(2) The Pro-vice-Chancellor shall be a whole-time officer of the University and shall be paid from the University Fund such salary and allowances as the Chancellor may decide in consultation with the State Government.

(3) The Pro-vice-Chancellor may resign from office by writing under his hand to the Chancellor.

(4) If—

(a) the Pro-vice-Chancellor is, by reason of leave, illness or other cause, temporarily unable to exercise the powers and perform the duties of his offices, or

(b) a vacancy occurs in the office of the Pro-vice-Chancellor by reason of death, resignation, removal, expiry of the term of his office or otherwise, then, during the period of such temporary inability or pending the appointment of a Vice-Chancellor, as the case may be, the Chancellor, in consultation with the Minister, appoint a person to exercise the powers and perform the duties of the Pro-vice-Chancellor.

(5) The vacancy in the office of the Pro-vice-Chancellor occurring by reason of death, resignation or expiry of the term of his office, removal or otherwise shall be filled up by appointment of a Pro-vice-Chancellor in accordance with the provision of sub-section (1) within a period of six months from the date of occurrence of the vacancy, and such period shall be held to include any period for which a Pro-vice-Chancellor is allowed to continue in office under clause (d) of sub-section (1), or a person is appointed by the Chancellor in consultation with the Minister to exercise the powers and perform the duties of the Pro-vice-Chancellor under sub-section (4).

(6) The Pro-vice-Chancellor may be removed from his office by the Chancellor if he is satisfied that the incumbent—

(a) has become insane and adjudged by a competent court to be of unsound mind; or



*The Kalyani University  
(Amendment) Act, 2017.*

*(Section 3.)*

- (b) has become an undischarged insolvent and stands so declared by a competent court; or
- (c) has been physically unfit and incapable of discharging function due to protracted illness or physical disability; or
- (d) has wilfully omitted or refused to carry out the provisions of this Act or has committed breach of any of the terms and conditions of the service contract or has abused or misused the powers vested in him or if the continuance in the office of the Pro-vice-Chancellor is detrimental to the interest of the University; or
- (e) has been proved to be guilty of criminal breach of trust or criminal negligence or gross financial irregularity or impropriety or gross negligence of duty; or
- (f) has shown incompetence to perform or has persistently made default in the performance of the duties imposed on him under this Act; or
- (g) has been convicted by a Court of law for any offence within the concept and meaning of the Code of Criminal Procedure, 1974; or
- (h) is a member of, or otherwise associated with, any political party or acts in any partisan manner while in office:

2 of 1974.

Provided that the Pro-vice-Chancellor shall be given a reasonable opportunity to show cause by the Chancellor before taking recourse for his removal under clauses (d), (e), (f), (g) and (h).

*Explanation.*—For the purpose of sub-clause (h), whether any party is a political party or any association is a political association or any act of the Pro-vice-Chancellor is partisan, the decision of the Chancellor thereon shall be final.”.

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*